

Thirteenth Lok Sabha
X Session (15/07/2002 to 12/08/2002)

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, July 15, 2002/Asadha 24, 1924 (Saka)

No. 234

11 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath or Affirmation

Three members took the Oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House :-

1. in English
2. in Hindi.

11.05 A.M.

3. Introduction of Ministers

The Prime Minister introduced the members of the Union Council of Ministers.

11.07 A.M.

4. Obituary References

The Speaker made references to the passing away of Shri Jagadambi Prasad Yadav, a sitting Member of Lok Sabha, Shri Basappa Danappa Jatti, former Vice-President of India, Shri Chandra Mohan Sinha, a Member of Fifth and Sixth Lok Sabha, Shri Gulsher Ahmed, a Member of Seventh Lok Sabha, Shri Moti Ram Baigra, a Member of Constituent Assembly and Provisional Parliament, Shri R.R. Patel, a Member of Fifth and Sixth Lok Sabha, Smt. Mahendra Kumari, a Member of Tenth Lok Sabha and Shri S.L. Shakhder, former Secretary-General, Lok Sabha.

He also made reference to the militant attack in the sub-urban Rajiv Nagar area near Jammu-Srinagar Highway on 13 July, 2002 in which 27 persons were killed.

As a mark of respect to the memory of the deceased,

members stood in silence for a short while and thereafter the House was adjourned for the day.

5. Questions

As the House adjourned after the Obituary References, Starred Questions could not be called for oral answers. Starred Question Nos. 1-20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-214 would be printed in the Official Report for the day.

11.25 A.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
16 July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA
Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, July 16, 2002/Asadha 25, 1924 (Saka)

No. 235

11 A.M.

1. Observation by the Speaker

The Speaker made the following observation:-

" After I took over as the Speaker, I have had an occasion to interact, during the inter-Session period, with a good number of political leaders, parliamentarians, media persons and many other dignitaries in public life about the functioning of Parliament. The impression I gathered was that efforts are required to be made to ensure the smooth and orderly conduct of the business of our supreme legislative institution. I also met some of you and discussed this matter. I must say, I had a very encouraging response in this regard. I think I should share my thoughts with all of you before we commence our formal business today. As you are aware, we are presently celebrating the Golden Jubilee of the Indian Parliament. It is only appropriate that we re-dedicate ourselves to strengthen our parliamentary edifice. An important component of our endeavours in this direction should be to collectively ensure that the proceedings of the House are held in a smooth and orderly manner as per the rules and procedures we ourselves have framed in this regard. During this year's Budget Session, out of 287 hours and 54 minutes of sitting time, 66 hours and 35 minutes of precious time was lost due to disturbances leading to adjournment of the House. This comes to losing out an alarming 23.12 per cent of the total time of the House. As you would agree, frequent and forced adjournments, besides leading to wastage of the precious time of the House tend to lower the dignity of Parliament in the eyes of the public. All of us have been concerned about the gravity of the situation. We have discussed these issues during the Special Session of Lok Sabha convened to commemorate the Golden Jubilee of Independence in August, 1997 and in the All India Conference of Presiding Officers, Chief Ministers, Ministers of Parliamentary Affairs, Leaders and Whips of parties on +IBw-Discipline and Decorum in Parliament and Legislatures of States and Union Territories+IB0-, held in New Delhi on 25

November, 2001. In December 2001, a new Rule 374A was added to the Rule Book providing for automatic suspension of a Member who comes into the Well of the House and creates disturbance there. In spite of these laudable initiatives things did not improve much, as is evident from the loss of sitting time due to disorderly scenes and forced adjournments. I am of the considered view that while rules are there to enforce discipline and decorum, Members should themselves voluntarily exercise self-restraint and ensure smooth and orderly conduct of the business of the House. Equally important, of course, is the need to strictly observe and adhere to the rules which we ourselves have framed. And this includes Rule 374A for automatic suspension of Members who rush to the Well of the House and create grave disorder. You will agree that the Chair is duty bound to carry out the directions of the House as enshrined in the rules. I hope and trust that such unpleasant occasions would not arise and we would indeed be able to conduct our business as per rules. It would also be my earnest endeavour to see that sufficient opportunities are made available to Members for raising important issues in the House. I would also appeal to the Government to address sincerely and urgently the genuine grievances of the Members. These endeavours, to my mind, would be the best tribute which we could pay to the memory of our late Speaker, Shri G.M.C. Balayogi who ceaselessly worked throughout his tenure to facilitate orderly conduct of the business of the House.

The Rules of Procedure and Conduct of Business in Lok Sabha lay down certain norms of etiquette and behaviour to be observed by Members whilst the House is sitting. To cite a few, the Rules prohibit Members +IBM- from reading any book, newspaper or letter except in connection with the business of the House; passing between the Chair and the Member who is speaking; leaving the House when the Speaker is addressing the House; sitting or standing with their back towards the Chair; approaching the Chair personally in the House and leaving the House immediately after delivering speech. The Rules also require Members to bow to the Chair while entering or leaving the House and also when taking or leaving seat; to always address the Chair and avoid talking or laughing in the lobby loud enough to be heard in the House. These are small and simple but meaningful gestures of courtesy which the Members must observe with regard to one another and the Chair who has the duty to enforce them.

As I had observed in my valedictory remarks on the last day of the previous Session, there has been a declining trend in the number of Starred Questions which are orally answered on the floor of the House.

The average of the nine Sessions of the Thirteenth Lok Sabha has just been 2.52 Starred Questions per day, even though, as many as 20 Starred Questions are listed for each sitting. There is an imperative need to gradually raise this average. My earnest effort would be, of course with your cooperation, to raise this average to 5 Starred Questions being answered each day, starting this Session.

I am also keen to facilitate a more purposeful `Zero Hour+IBk- everyday. With this in view, I propose that only matters of emergent national and international importance be raised during the `Zero Hour+IBk-. Matters relating to individual constituencies, however important those may be, could be raised by Members under Rule 377 by way of submissions. This, I strongly feel, could go a long way in a more positive and meaningful utilisation of the `Zero Hour+IBk-.

Hon. Members, as the First Servant of this House +IBM- an honour which you have unanimously bestowed on me +IBM- it is my duty to ensure that the business of the House is transacted in accordance with the rules. I solicit the cooperation of all sections of the House to maintain the dignity, decorum and prestige of this supreme institution. Needless to say, Leaders, Chief Whips and Whips of Parties have a special role to play in this onerous task. Ultimately, it is left to each one of us, as servants of this great institution, to live up to the expectations of the people who have elected us to represent them. That would be the most befitting tribute to the millions, who make up this nation, in this Golden Jubilee Year of our Parliament.

11.16 A.M.

2. Starred Questions

Starred Question No.s 21-23 were orally answered. Replies to Starred Question Nos. - 24-40 were laid on the Table.

3. Unstarred Questions

Replies to unstarred Question nos. 215-400 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment (Amendment) Rules, 2002 (Hindi and english

versions) published in Notification No. G.S.R. 202 in Gazette of India dated the 20th May, 2002, under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

(2) A copy of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance, 2002 (No. 2 of 2002) (Hindi and English versions), promulgated by the President on the 21st June, 2002, under article 123(2)(a) of the Constitution.

(3) (i) A copy of the annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi for the year 2000-2001, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2000-2001.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

5. Assent to Bills

(1) Secretary-General laid on the Table the following Bills passed by the Houses of Parliament during the Ninth Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on the 17th May, 2002:

(1) The Code of Civil Procedure (Amendment) Bill, 2002;

(2) The Vice-President+IBK-s Pension (Amendment) Bill, 2002;

(3) The Haj Committee Bill, 2002;

(4) The Foreign Aircraft (Exemption from Taxes and Duties on Fuel and Lubricants) Bill, 2002; and

(5) The Patents (Amendment) Bill, 2002

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following fourteen Bills passed by the Houses of Parliament and assented to by the President:-

(1) The St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2002.

(2) The All India Institute of Medical Sciences

- (Amendment) Bill, 2002.
(3) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2002.
(4) The Indian Succession (Amendment) Bill, 2002.
(5) The Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2002.
(6) The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2002.
(7) The Salaries and Allowances of Officers of Parliament and Leaders of Opposition in Parliament (Amendment) Bill, 2002.
(8) The Sugar Development Fund (Amendment) Bill, 2002.
(9) The Salaries and Allowances of Officers of Parliament (Second Amendment) Bill, 2002.
(10) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2002.
(11) The Delimitation Bill, 2002.
(12) The Salaries, Allowances and Pension of Members of Parliament (Amendment) Bill, 2002.
(13) The Legal Services Authorities (Amendment) Bill, 2002.
(14) The Multi-State Co-operative Societies Bill, 2002.

12.02P.M.

6. Motion for Election to Committee

Shri L.K. Advani to move the following: -

+IBw-That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among themselves to be member of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of Section 4 of the said Act.+IB0-

12.03 P.M

7. Adjournment

Motion

Time Taken

: 7 Hrs 18 Mins

The Speaker gave his consent to the moving of adjournment motion regarding the massacre in Kasimpura, Jammu on 13th July, 2002 and the failure of the Union Government to combat cross-border terrorism, given notices of by the following members:-

1. Shri Ajoy Chakraborty
2. Shri Hannan Mollah
3. Shri Somnath Chatterjee
4. Shri Suresh Kurup
5. Shri Chandranath Singh
6. Shri Basudeb Acharia
7. Shri Ramji Lal Suman
8. Dr. Raghuvansh Prasad Singh
9. Shri Paban Singh Ghatowar
10. Smt. Santosh Chowdhary
11. Shri K.H. Muniyappa
12. Shri Satyavrat Chaturvedi
13. Shri Rajo Singh
14. Shri Vilas Muttemwar
15. Shri Sushil Kumar Shinde
16. Shri Buta Singh
17. Shri Mani Kumar Subba
18. Shri K.A. Sangtam
19. Shri R.S. Patil
20. Shri Shivraj V. Patil
21. Dr. Girija Vyas
22. Shri Saiduzzama
23. Shri A.B.A. Ghani Khan Chowdhary
24. Shri Pawan Kumar Bansal
25. Shri P.R. Dasmunsi
26. Shri Sunder Lal Tiwari
27. Shri Vinay Kumar Sorake
28. Smt. Ranee Narah
29. Shri Thomas Hansda
30. Shri Sriprakash Jaiswal
31. Shri Kanti Lal Bhuria
32. Shri Y.S. Vivekananda Reddy
33. Shri Avtar Singh Bhadana
34. Shri Manikrao Hodlya Gavit
35. Col. (Retd.) Sona Ram Choudhary
36. Shri Bheru Lal Meena
37. Shri Tara Chand Bhagora
38. Shri A.C. Jose
39. Shri V.M. Sudheeran
40. Ms. Prabha Rau
41. Dr. Charan Das Mahant
42. Shri Naresh Puglia
43. Shri Nepal Chandra Das
44. Shri Uttamrao Patil
45. Shri George Eden
46. Shri A.F. Golam Osmani
47. Shri I.G. Sanadi
48. Shri Rameshwar Dudi
49. Shri A. Venkatesh Naik
50. Shri Adhir Chowdhary
51. Shri Pravin Rashtrapal
52. Shri Wangcha Rajkumar
53. Shri Kamal Nath
54. Shri S. Jaipal Reddy
55. Shri Bijoy Handique
56. Shri Bhaskar Rao Patil
57. Shri K. Basavana Goud

58. Shri H.D. Deve Gowda
59. Smt. Margaret Alva
60. Shri Prabodh Panda
61. Shri Shamsher Singh Dullo
62. Shri R.L. Jalappa
63. Shri Khel Sai Singh
64. Begam Noor Bano
- 65 Shri Chandra Bhushan Singh

The Speaker informed the House that Shri V.M. Sudheeran who had secured first position in the ballot, had requested him that Shri Shivraj V. Patil who had also given notice of adjournment motion on the same subject might be permitted to seek leave of the House to move the adjournment motion in his place and that he had acceded to his request.

Accordingly, Shri Shivraj V. Patil asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed that the leave was granted and directed that the motion would be taken up immediately.

Thereafter Shri Shivraj V. Patil moved the following motion:-

+IBw-That the House do now adjourn+IB0-

The following members took part in the debate:-

- (1) Shri Prakash Mani Tripathi
- (2) Shri Somnath Chatterjee
- (3) Adv. Suresh Ramarao Jadhav (Patil)
- (4) Shri Mulayam Singh Yadav.
- (5) Shri George Fernandes
- (6) Smt. Margaret Alva
- (7) Shri Raashid Alvi
- (8) Shri K. Yerrannaidu
- (9) Shri P.H. Pandian
- (10) Smt. Krishna Bose
- (11) Shri P.A. Sangma
- (12) Shri Devendra Prasad Yadav
- (13) Dr. Raghuvansh Prasad Singh
- (14) Shri Omar Abdullah
- (15) Shri Satyavrat Chaturvedi
- (16) Dr. Prasanna Kumar Patasani
- (17) Shri Bhan Singh Bhaura
- (18) Prof. Chaman Lal Gupta
- (19) Shri Sanat Kumar Mandal
- (20) Shri Simaranjit Singh Mann
- (21) Shri Chandrakant Khaire
- (22) Shri Amar Roypradhan
- (23) Shri E.Ahamed
- (24) Shri Nagmani
- (25) Shri P.C. Thomas
- (26) Shri Haribhau Shankar Mahale

(27) Shri Ramdas Athawale

(28) Shri L.K. Advani

Shri Shivraj V. Patil replied to the debate.

The motion was Negatived.

8. Government Bill-Withdrawn

The Negotiable Instruments (Amendment) Bill, 2001.

9. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

(1) Dr. Laxminarayan Pandeya regarding need to set up more TV transmitting centres in the country specially in Mandsaur and Neemach Districts of Madhya Pradesh.

(2) Prof Dukha Bhagat regarding need to set up Bauxite based industry in Lohardagga Parliamentary Constituency, Jharkhand.

(3) Shri Ravindra Kumar Pandey regarding need to check pollution in Damodar River caused by Central Coalfields Limited, Jharkhand.

(4) Shri Haribhai Chaudhary regarding need to provide more air services between Ahmedabad and Delhi particularly during day time.

(5) Shri Laxman Giluwa regarding need to solve acute drinking water problem in Singhbhum Parliamentary Constituency, Jharkhand.

(6) Shri Vinay Kumar Sorake regarding need to implement the Marine Fishing Regulation Act with a view to safeguard in the interests of fishermen community in the country.

(7) Shri Priya Ranjan Dasmunsi regarding need to take necessary steps to protect North Bengal region from recurring floods.

(8) Shri Bheru Lal Meena regarding need to ensure that profit making Public Undertakings are not disinvested.

(9) Shri Subodh Roy regarding need to set up a central hospital in Bhagalpur, Bihar

(10) Dr. (Mrs) C. Suguna Kumari regarding need to sanction eighth unit of NTPC in Ramagundam town in Karimnagar District, Andhra Pradesh.

(11) Shri Ramji Lal Suman regarding need to link Agra with other important cities in the country by introducing more trains.

(12) Shri Ram Sajivan regarding need to provide financial assistance to Government of Uttar Pradesh for free bore-well in drought affected areas of Bundelkhand region.

(13) Shri Raghunath Jha regarding need to provide financial assistance to Government of Bihar for repair of Saran embankment in Gopalganj district.

(14) Shri Bhartruhari Mahtab regarding need to set up an Apparel Park in Choudwar, Orissa under +IBg-Apparel Parks for Exports+IBk- scheme.

(15) Captain Jai Narain Prasad Nishad regarding need to provide financial assistance to Govt. of Bihar for construction of buildings for primary schools in Muzaffarpur Parliamentary Constituency.

10. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th July, 2002, Rajya Sabha passed the Homoeopathy Central Council (Amendment) Bill, 2002.

11. Bill as passed by Rajya Sabha-Laid on the Table

The Homoeopathy Central Council (Amendment) Bill, 2002.

7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17 July, 2002)

G.C. MALHOTRA
Secretary-General.

LOK SABHA
Bulletin-Part I

(Brief Record of Proceedings)
Thursday, July 18, 2002/Asadha 27, 1924 (Saka)

No. 237

11 A.M.

1. Starred Questions

Starred Question Nos. 61 +IBM- 64 were orally answered. Replies to Starred Question Nos.65-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 616 +IBM-811 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:-

1. A copy each of the following Notifications (Hindi and English versions) under section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990: -

(1) The Prasar Bharati (Broadcasting Corporation of India) (Junior Group +IBg-D+IBk- posts) Service Regulations, 2002 published in Notification No. N-10/9/2001-PPC in Gazette of India dated the 11th March, 2002.

(2) The Prasar Bharati (Broadcasting Corporation of India) (Senior Security posts) Service Regulations, 2002 published in Notification No. N-10/4/2002-PPC in Gazette of India dated the 31st May, 2002.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(1) That at its sitting held on the 17th July, 2002, Rajya Sabha passed the Medical Termination of Pregnancy (Amendment) Bill, 2002.

(2) That at its sitting held on the 17th July, 2002, Rajya Sabha passed the Delhi University (Amendment) Bill, 2002.

(3) That at its sitting held on the 17th July, 2002, Rajya Sabha passed the National Co-operative Development Corporation (Amendment) Bill, 2002.

(4) That at its sitting held on the 17th July, 2002, Rajya Sabha passed the Coast Guard (Amendment) Bill, 2002.

5. Bills as passed by Rajya Sabha- Laid on the Table

(1) The Medical Termination of Pregnancy (Amendment) Bill, 2002.

(2) The Delhi University (Amendment) Bill, 2002.

(3) The National Co-operative Development Corporation (Amendment) Bill, 2002.

(4) The Coast Guard (Amendment) Bill, 2002.

6. Study Tour Report of Committee on Public Undertakings

Shri Sudip Bandyopadhyay laid on the Table the Study Tour Report (Hindi and English versions) of the Committee on Public Undertakings relating to Coal India Limited.

7. Minutes of Committee on absence of members from the sittings of the House

Shri Ram Sajivan laid on the Table minutes (Hindi and English versions) of the 9th sitting of the Committee on Absence of Members from the sittings of the House held on 9 May, 2002.

8. Motions for Elections to Committee

(i) Prof. Ummareddy Venkateswarlu moved the following motion:-

+IBw-That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri Anant Gangaram Geete ceased to be a member of the Committee on his appointment as Minister.+IB0-

The motion was adopted.

(ii) Sardar Buta Songh moved the following motion:-

+IBw-That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Dr. Sahib Singh Verma ceased to be a member of the committee on his appointment as Minister.+IB0-

The motion was adopted.

(iii) Shri Thawar Chand Gehlot moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri A.K. Moorthy ceased to be a member of the Committee on his appointment as Minister".

The motion was adopted.

9. Submissions by Members regarding Indian Foreign Policy with particular reference for West Asia

The following members made submissions regarding Indian Foreign Policy with particular reference for West Asia:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Somnath Chatterjee
- (3) Shri Suresh Prabhu

*(Lok Sabha adjourned at 1.20P.M. and re-assembled
at 2.35 P.M.)*

10. Matters Under Rule 377

(1) Shri Anadicharan Sahu raised a matter regarding need to handover fifty acre stretch of salt land to Government of Orissa for distribution among SCs in K. Sumandi and R. Sumandi villages in Ganjam district.

(2) Shri Ananta Nayak raised a matter regarding need to bring down air fare between Delhi and Bhubaneswar.

(3) Dr. Madan Prasad Jaiswal raised a matter regarding need for early completion of construction work at Masan dam project in North Bihar.

(4) Shri Rajo Singh raised a matter regarding need to take steps to check the recurring floods in Southern Bihar.

(5) Shri Iqbal Ahmed Saradgi raised a matter regarding need to expedite laying of Gulbarga-Bidar railway line in Karnataka.

(6) Shri Moinul Hassan raised a matter regarding need to check severe erosion caused by Ganga and Padma rivers in Murshidabad district of West Bengal.

(7) Adv. Suresh Ramrao Jadhav (Patil) raised a matter regarding need to provide adequate security and better facilities to the Amarnath Yatries.

(8) Shri Prabodh Panda raised a matter regarding need for doubling of rail track between Kharagpur and Midnapore via Giri Maidan in West Bengal.

(9) Shri Ramdas Athawale raised a matter regarding need to provide reservation to SCs/STs in private sector and educational institutions.

(10) Shri Ramshakal raised a matter regarding need to provide financial assistance to the Government of U.P. for early completion of Kanhar Irrigation Project in Sonbhadra district.

11. Government Bills -Passed

Time taken: 1 hrs 09 mts

2.50 PM

(i) The Delhi Municipal Corporation (Validation of Electricity Tax) Act and Other Laws (Repeal) Bill, 2002.

The motion for consideration of the Bill was moved by Shri Ch. Vidyasagar Rao on behalf of Shri L.K. Advani.

The following members took part in the debate:

1. Shri Pawan Kumar Bansal
2. Shri Varkala Radhakrishnan
3. Prof. Rasa Singh Rawat
4. Shri G.M. Banatwalla
5. Dr. Raghuvansh Prasad Singh

Shri Ch. Vidyasagar Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ch. Vidyasagar Rao.

The motion was adopted and the Bill was passed.

Time Taken: 1 hrs 41 mts

(ii) The Offshore Areas Mineral (Development and Regulation) Bill, 2001.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the debate:

- (1) Shri Mani Shankar Aiyar

- (2) Shri Prahlad Singh Patel
- (3) Dr. Raghuvansh Prasad Singh
- (4) Prof. Rasa Singh Rawat
- (5) Shri Varkala Radhakrishnan
- (6) Shri Trilochan Kanungo
- (7) Shri Probodh Panda
- (8) Shri Sudarsana E.M. Natchiappan
- (9) Shri Bikram Keshari Deo
- (10) Shri Shivraj V. Patil

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause was adopted, as amended.

Clauses 14 to 38 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shankar Prasad.

The motion was adopted and the Bill, as amended was passed.

5.40 PM

TimeTake: 23 mts

12. Government Bill +IBM- Under consideration.

The Constitution Scheduled Castes Orders (Amendment) Bill, 2001.

The motion for consideration of the Bill was moved by
Dr. Satyanarayan Jatiya.

The following members took part in the debate:

- (1) Shri K.H. Muniyappa
- (2) Shri Rattan Lal Kataria (Speech unfinished)

The discussion was not concluded.

6.03 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday, the
19 July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, July 19, 2002/Asadha 28, 1924 (Saka)

No. 238

11 A.M.

1. Starred Questions

Starred Question Nos. 82-84 were orally answered. Replies to Starred Question Nos.81 and 85 -100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 812 –1012 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Draft Notification No. F.No.7(3)/99-IP (Hindi and English versions) containing Order regarding additions to the list of items for which the SSI limit of investment in plant and machinery would be upto Rs.Five crore, under sub-section (3) of section 11B of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Notification No. S.O.533 (E) (Hindi and English versions) published in Gazette of India dated the 20th May, 2002 making certain amendments in the Notification No. S.O.477 (E) dated the 25th July, 1991 so as to delete 51 items from the list of items reserved for exclusive manufacture in the SSI sector and change in the nomenclature of two items under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
 - (i) The Coinage (Standard Weight and Remedy of Commemorative Coins of Rupees One Hundred (containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent) and Rupees Five (Containing Copper 75 percent and Nickel 25

percent) coined in the memory of "Bhagwan Mahavir"- Rules, 2001 published in Notification No. G.S.R. 587(E) in Gazette of India dated the 9th August, 2001.

(ii) The Coinage (Standard Weight and Remedy of Commemorative Coins of Rupees One Hundred (Containing Silver 50 percent, Copper 40 percent, Nickel 5 percent and Zinc 5 percent), Rupees Fifty, Rupees Ten and Rupees Two (Containing Copper 75 percent and Nickel 25 percent) coined in the memory of "Dr. Syama Prasad Mookerjee", Rules, 2001 published in Notification No. G.S.R. 679(E) in Gazette of India dated the 20th September, 2001.

(5) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Regulations, 2002 (Hindi and English versions) published in Notification No. G.S.R. 326(E) in Gazette of India dated the 3rd May, 2002, under section 39 of the Bureau of Indian Standards Act, 1986.

4. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd July, 2002.

12.09 P.M.

5. Government Bill - Introduced

The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Bill, 2002.

12.10 P.M.

6. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance, 2002.

12.11 P.M.

7. Government Bill – Introduced

The Negotiable Instruments (Amendment and Miscellaneous Provisions) Bill, 2002.

8. Submissions by Members

12.12 P.M.

(i) Regarding alleged claim by China on some parts of Indian land (Ladakh and Uttaranchal).

The following members made submissions regarding alleged claim by China on some parts of Indian land (Ladakh and Uttaranchal).

- (1) Shri C.N. Singh
- (2) Shri Yogi Aditya Nath
- (3) Shri Satyavrat Chaturvedi
- (4) Dr. Raghuvansh Prasad Singh
- (5) Dr. Satyanarayan Jatiya

12.38 P.M.

(ii) Regarding problems being faced by Tea industry in India particularly in Assam, West Bengal and Tamil Nadu.

The following members made submissions regarding problems being faced by Tea industry in India particularly in Assam, West Bengal and Tamil Nadu:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Sudip Bandyopadhyay
- (3) Dr. Raman Singh

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.08 P.M.)

9.Government Bill - Under Consideration

Time Taken: 1 Hrs45 Mts

The Constitution Scheduled Castes Orders (Amendment) Bill, 2001.

Discussion on the motion for consideration of the Bill moved by Dr. Satyanarayan Jatiya on the 18th July, 2002, continued.

The following Members took part in the debate:-

- (1) Shri Rattan Lal Kataria
- (2) Shri Baju Ban Riyan
- (3) Dr. Jagannath Manda
- (4) Shri Ramji Lal Suman
- (5) Shri Thawar Chand Gehlot
- (6) Shri Pawan Kumar Bansal
- (7) Shri Anandrao Vithoba Adsul (Speech unfinished)

The discussion was not concluded.

10. Motion regarding Twenty-fifth and Twenty-sixth Reports of the Committee on Private Member's Bills and Resolutions.

Shri Denzil B. Atkinson moved the following Motion :-

“That this House do agree with the Twenty-fifth and Twenty-sixth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th May and 17th July, 2002, respectively.”.

The motion was adopted

3.30 P.M.

11.Private Members Bills - Introduced.

(1) The Promotion of Indigenous Iron and Steel Industries Bill, 2002, by Shri Sunil Khan.

(2) The Constitution (Amendment) Bill, 2002(Amendment of article 275), by Shri S. Murugesan.

(3) The Right to Work Bill, 2002 by Shri G.M. Banatwalla.

(4) The Constitution (Amendment) Bill, 2002 (Amendment of article 243C) by Shri Priya Ranjan Dasmunsi.

(5) The Constitution (Amendment) Bill, 2002 (Insertion of new article 21A), by Shri Priya Ranjan Dasmunsi.

12. Private Member's Bill – Debate Adjourned

The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2000 by Dr. V. Saroja.

Shri S. Murugesan moved the following motion :-

“That the debate on the Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2000 by Dr. V. Saroja be adjourned to the next day allotted for Private Members' Bills.”

The motion was adopted.

13. Motion under Rule 388

Shri S. Murugesan moved the following motion :-

“That provisions of sub-rule (1) of rule 30 and the proviso to rule 29 of the Rules of Procedure and

Conduct of Business in Lok Sabha in their application to the debate on the Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2000 by Dr. V. Saroja which has been adjourned today to the next day allotted for Private Members' Bills be suspended to enable the Bill to be set down in the List of Business without Ballot as the first item therein.”

The motion was adopted.

14. Private Member's Bill - Under Consideration

The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Yogi Aditya Nath.

The motion for consideration of the Bill was moved by Shri Yogi Aditya Nath.

The following members took part in the debate :-

- (1) Shri Yogi Aditya Nath
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Anadicharan Sahu
- (4) Shri Hannan Mollah
- (5) Prof. Rasa Singh Rawat
- (6) Shri Bhartruhari Mahtab
- (7) Shri Devendra Prasad Yadav
- (8) Shri Ali Mohmad Naik
- (9) Shri Shriram Chauhan
- (10) Shri G.M. Banatwalla (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

15. Report of the Business Advisory Committee

Shri Thawar Chand Gehlot presented the Thirty-eighth report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd July, 2002)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Monday, July 22, 2002/Asadha 31, 1924 (Saka)

No. 239

11 A.M.

1. Starred Questions

Starred Question Nos. 101, 102, 104, 107, 111 and 112 were orally answered. Replies to Starred Question Nos. 103, 105, 106, 108-110 and 113-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1013-1217 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Aircraft (1st Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 16th February, 2002, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

(2)

(i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2000-2001

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 467(E) published in Gazette of India dated the 29th April, 2002 seeking to acquire land for four laning on the National Highway No.2 (Sayed Raja and Naubatpur Section) in the district of Chandauli in the State of Uttar Pradesh.

- (ii) S.O. 468 (E) published in Gazette of India dated the 29th April, 2002 making certain amendments in the notification No. S.O.873 (E) dated the 11th September, 2001.
- (iii) S.O. 484(E) published in Gazette of India dated the 3rd May, 2002 seeking to acquire land for widening of National Highway No.7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (iv) S.O. 490(E) published in Gazette of India dated the 7th May, 2002 seeking to acquire land for widening of National Highway No.2 between Agra to Sikandara (Kanpur Section) in the State of Uttar Pradesh.
- (v) S.O. 493(E) published in Gazette of India dated the 7th May, 2002 seeking to acquire land for four laning of Chennai-Ranipet section of National Highway No.4 between Vanagaram to Noombai village in the State of Tamil Nadu.
- (vi) S.O. 498(E) published in Gazette of India dated the 8th May, 2002 seeking to acquire land for four laning +IBM- maintenance of National Highway No.2 between Agra to Jaswant Nagar (Etawah) in the State of Uttar Pradesh.
- (vii) S.O. 442 (E) published in Gazette of India dated the 18th April, 2002 seeking to acquire land for four laning of National Highway No.8 (Surat +IBM-Manor Section) in the State of Gujarat.
- (viii) S.O. 443 (E) published in Gazette of India dated the 18th April, 2002 seeking to acquire land for four laning of National Highway No.8 of Udaipur-Ratanpur Section in the State of Rajasthan.
- (ix) S.O. 558(E) published in Gazette of India dated the 22nd May, 2002 seeking to fix the rate of fee to be recovered from the users of stretch of National Highway No.1 (Delhi-Jalandhar Section).
- (x) S.O. 519 (E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for four laning of Krishnagiri-Ranipet section of National Highway No.46 in the Taluk of aniyambadi and Vellore in the State of Tamil Nadu.
- (xi) S.O. 524 (E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for four laning of Chennai-Ranipet section of National Highway No.4 between Mevallurkuppam to Dhamal village in the State of Tamil Nadu.
- (xii) S.O. 525 (E) published in Gazette of India dated the 17th May, 2002 seeking to acquire land for

four laning of Chennai-Ranipet section of National Highway No.4 between Harihar and Maharashtra border in the State of Karnataka.

(xiii) S.O. 527 (E) published in Gazette of India dated the 17th May, 2002 containing corrigendum (in Hindi version only) to the Notification No. S.O. 443(E) dated the 18th April, 2002.

(xiv) S.O. 554 (E) published in Gazette of India dated the 22nd May, 2002 seeking to acquire land for four laning of Agra +IBM- Gwalior section of National Highway No.3 in the State of Uttar Pradesh.

(xv) S.O. 560 (E) published in Gazette of India dated the 23rd May, 2002 making certain amendments in the Notification No. S.O. 539(E) dated the 2nd July, 1999.

(xvi) S.O. 561 (E) published in Gazette of India dated the 23rd May, 2002 making certain amendments in the Notification No. S.O. 367 (E) dated the 26th April, 2001.

(xvii) S.O. 562 (E) published in Gazette of India dated the 23rd May, 2002 seeking to acquire land for maintenance etc. of National Highway No.46 in the State of TamilNadu.

(xviii) S.O. 584 (E) published in Gazette of India dated the 31st May, 2002 seeking to acquire land for maintenance etc. of National Highway No.2 in the State of Bihar.

(xix) S.O. 624 (E) published in Gazette of India dated the 11th June, 2002 making certain amendments in the Notification No. S.O. 1029 (E) dated the 13th October, 2001.

(xx) S.O. 578 (E) published in Gazette of India dated the 30th May, 2002 making certain amendments in the Notification No. S.O. 1017 (E) dated the 14th November, 2000.

(xxi) S.O. 579 (E) published in Gazette of India dated the 30th May, 2002 seeking to acquire land for development of Jaipur Bypass Phase II (Zone-D) of National Highway No.8 in the State of Rajasthan.

(xxii) S.O. 580 (E) published in Gazette of India dated the 30th May, 2002 seeking to acquire land for building Bypass on National Highway No.8 (Harmara to Chandwaji Jaipur Bypass Phase II Zone-D) Jaipur in the State of Rajasthan and from Gorhar to Barwa-Adda in the State of Jharkhand.

(xxiii) S.O. 623 (E) published in Gazette of India dated the 11th June, 2002 seeking to acquire land for building of Lucknow Bypass to connect National Highway No.25 and 56 in the State of Uttar Pradesh.

(xxiv) S.O. 634 (E) published in Gazette of India dated the 14th June, 2002 seeking to acquire land for four laning of National Highway No.8 (Udaipur-Ratanpur Section) in the State of Rajasthan

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (viii) of item (4) above.

(6) A copy of the Central Motor Vehicles (Third Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 400(E) in Gazette of India dated the 31st May, 2002, under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an explanatory memorandum thereto.

4. Motion regarding the Thirty-eighth Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :-

+IBw-That this House do agree with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 19th July, 2002.+IB0-

The motion was adopted.

12.01 P.M.

5. Government Bill +IBM- Introduced

The Imperial Library (Indentures Validation) Repeal Bill, 2002.

(Due to interruptions in the House, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)

2.05 P.M.

6. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each :-

(1) Shri Chintaman Wanaga regarding need to treat Goud Community of Maharashtra as a separate tribe

in Part IX of the Scheduled Caste and Scheduled Tribes Order, 1950.

(2) Shri Anadicharan Sahu regarding need to frame rules under the Indecent Representation of Women (Prohibition) Act, 1986 with a view to prevent their indecent representation in Publications.

(3) Prof. Rasa Singh Rawat regarding need to declare Ajmer in Rajasthan as an industrially backward district.

(4) Shri Suresh Chandel regarding need to accord approval to the proposal of Government of Himachal Pradesh for opening of more Anganvari Kendras in the State.

(5) Shri Jaswant Singh Bishnoi regarding need for construction of rail overbridges in Jodhpur, Rajasthan.

(6) Shri Iqbal Ahamed Saradgi regarding need to ban sale of Pan Masala in the country.

(7) Adv. George Eden regarding need to withdraw move for disinvestment of Cochin Shipyard Limited in Kerala.

(8) Shri Madhusudan Devram Mistry regarding need to amend Wild Life Protection Act and Forest Act to permitting link roads in Sabarkantha Lok Sabha Parliamentary Constituency, Gujarat.

(9) Shri Subodh Roy regarding need to declare Shravani Mela at Sultanjang in Bhagalpur district, Bihar as international fare.

(10) Shri Chada Suresh Reddy regarding need to introduce adequate Air India flights from Hyderabad to USA and Europe.

(11) Shri Ramji Lal Suman regarding need to set up a Social Security Fund for the welfare of workers engaged in leather industry in the country.

(12) Shri S. Murugesan regarding need to extend Virudunagan-Rajapalayam broad-gauge project up to Sengotta.

(13) Shri S.D. Mandlik regarding need to set up an H.P.T Relay Station at Panhala Hill Station in Kolhapur Distt. Maharashtra.

(14) Shri Ram Prasad Singh regarding need to open a Central School at Aara in Bhojpur district of Bihar.

(15) Dr. (Col. Retd.) Dhani Ram Shandil regarding need to set up a high power dish antenna at Khada

Patthari in Shimla to ensure better reception of T.V. programmes.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd July, 2002)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, July 23, 2002/Sravana 1, 1924 (Saka)

No. 240

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Sharad Dighe, a member of Eighth and Tenth Lok Sabha, Shri Biswanarayan Shastri, a member of Fourth and Fifth Lok Sabha and Shri Bairagi Jena, a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

11.06A.M.

2. Starred Questions

Starred Question Nos. 121, 123 and 125 were orally answered. Replies to Starred Question Nos. 122, and 126-140 were laid on the Table.

Starred Question No. 124 has been postponed to July 30, 2002.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1218-1398 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:

(i) The Indo-Tibetan Border Police Force (Medical Officers Cadre) Recruitment (Amendment) Rules, 2002 published in Notification No. G.S.R.405 (E) in Gazette of India dated the 5th June, 2002.

(ii) The Indo-Tibetan Border Police Force, General Duty Cadre, Group +IBg-A+IBk- Posts Recruitment (Amendment) Rules, 2002 published in Notification No. G.S.R.410 (E) in Gazette of India dated the 6th June, 2002.

(2) A copy of the Marble Development and Conservation Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R.369 (E) in Gazette of India dated the 15th May, 2002, under sub-section (1) of section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(3) A copy of the Review Committee (Qualifications for appointment and other conditions of service of the Chairperson and members) Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 352(E) in Gazette of India dated the 13th May, 2002, under section 63 of the Prevention of Terrorism Act, 2002.

(4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 18 of the Prevention of Terrorism Act, 2002:-

(i) S.O.660 (E) published in Gazette of India dated the 24th June, 2002 regarding addition of terrorist organizations to the Schedule of the Prevention of Terrorism Act, 2002.

(ii) S.O.682 (E) published in Gazette of India dated the 1st July, 2002 regarding addition of terrorist organizations to the Schedule of the Prevention of Terrorism Act, 2002.

(5) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 141 of the Border Security Force Act, 1968:-

(i) The Border Security Force General Duty Cadre (Non-Gazetted) Recruitment Rules, 2002 published in Notification No. G.S.R.128 in Gazette of India dated the 20th April, 2002.

(ii) The Border Security Force (Group +IBg-C+IBk- Combatized, Para Medical Staff) Recruitment Rules, 2002 published in Notification No. G.S.R.129 in Gazette of India dated the 20th April, 2002.

(iii) The Border Security Force (Amendment) Rules, 2002 published in Notification No. S.O.544 in Gazette of India dated the 23rd February, 2002 together with a corrigendum thereto published in Notification No. S.O.1458 dated the 4th May, 2002.

(iv) The Border Security Force (Group +IBg-C+IBk-Non-Gazetted, Combatised Para Medical Staff) Technical Posts Recruitment Rules, 2002 published in Notification No. G.S.R.178 in Gazette of India dated the 25th May, 2002.

(6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (iii) of item No. (5) above.

(7) A copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2002-2003.

(2) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2002-2003.

(8) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Council of Social Science Research, New Delhi, for the year 2000 -2001 within the stipulated period of nine months after the close of the Accounting year.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2000-2001.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the of the University Grants Commission, New Delhi, for the year 2000-2001.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11)

(i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission, Bhopal, for the year 2000-2001, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission, Bhopal, for the year 2000-2001.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshan Vikasa Yojana Samithi, Bangalore, for the year 2000-2001, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Prathamika Shikshan Vikasa Yojana Samithi, Bangalore, for the year 2000-2001.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2000-2001.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2000-2001 together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2000-2001.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Accounts (Hindi and English versions) of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1999-2000.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

5. Reports of the Standing Committee on Home Affairs

Shri Anadi Charan Sahu laid on the Table a copy each (Hindi and English versions) of the following Reports of the Standing Committee on Home Affairs:

-

(1) Ninetieth Report on the Representation of the People (Amendment) Bill,2001;

(2) Ninety-first Report on Action Taken Replies of the Ministry of Home Affairs on the recommendations of the Committee as contained in its Seventy-fifth Report on Cross-border Terrorism and Insurgency in Jammu & Kashmir; and

(3) Ninety-second Report on the Companies (Amendment) Bill, 2001.

6. Evidence of the Standing committee on Home Affairs

Shri Anadi Charan Sahu laid on the Table a copy each of the Evidence tendered before the Committee on the following Bills: -

(1) The Representation of the People (Amendment) Bill, 2001; and

(2) The Companies (Amendment) Bill, 2001.

7. Matters Under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:-

(1) Shri Prahlad Singh Patel regarding need for early completion of Rani Avant Bai Sagar Project, Madhya Pradesh.

(2) Shri Ramdas Rupala Gavit regarding need to lay rail line between Manmad and Indore.

(3) Shri Thawar Chand Gehlot regarding need for fourlaning of National Highway No.3 between Maxi and Dewas in Madhya Pradesh.

(4) Shri Ram Singh Kaswan regarding need to start work on second phase of drinking water project in Churu Parliamentary Constituency, Rajasthan.

(5) Dr. Ashok Patel regarding need to provide stoppage of Howrah-Jodhpur Express at Fatehpur railway station, U.P

(6) Shri Priya Ranjan Dasmunsi regarding need to take adequate steps to check erosion caused by river Fulhar in Malda district, West Bengal.

(7) Shri Rajo Singh regarding need to withdraw order of Medical Council of India making a screening test mandatory for registration of medical students with a foreign degree.

(8) Shri V.S. Sivakumar regarding need to accord sanction to the proposal of Government of Kerala for construction of a new international terminal at Trivandrum, Kerala.

(9) Shri Sunder Lal Tiwari regarding need to check increasing cases of T.B. in Reewa district of Madhya Pradesh.

(10) Shri Khagen Das regarding need to accord sanction to the proposal of Government of Tripura for modernization of police force to combat terrorism in the State.

(11) Shri Rajaiah Malyala regarding need to run a new train between Kuppam and Bangalore.

(12) Shri Raghuraj Singh Shakya regarding need to provide financial assistance to the Government of Uttar Pradesh to solve acute drinking water problem in Etawah Parliamentary Constituency.

(13) Adv. Suresh Ramrao Jadhav (Patil) regarding need to open a Regional Office of Department of Post at Parbhani in Maharashtra.

(14) Shri Bal Krishna Chauhan regarding need to implement effectively Sampurna Gramin Rojgar Yojna.

(15) Shri Haribhau Shankar Mahale regarding need to provide financial assistance to the Government of Maharashtra for providing relief to the people affected by drought in Nasik district.

12.08 P.M.

8. Discussion under rule 193

Time taken: 8 Hrs 09 mts

Shri Basudeb Acharia raised a discussion regarding relief and rehabilitation of the riot victims in Gujarat.

The following members took part in the debate:

(1) Shri Kirit Somaiya

(Lok Sabha adjourned at 1.01 P.M. and reassembled at 2. P.M.)

(2) Shri Priya Ranjan Dasmunsi

(3) Shri K. Yerranna

(4) Shri Ramji Lal Suman

(5) Adv. Suresh Ramrao Jadhav(Patil)

(6) Shri Kamal Nath

(7) Smt. Bhavnaben Devrajbhai Chikhaliya

(8) Shri Somnath Chatterjee

(9) Shri Prabhunath Singh

- (10) Shri Raashid Alvi
- (11) Smt. Jayaben B. Thakkar
- (12) Shri P.H. Pandian
- (13) Smt. Krishna Bose
- (14) Shri Joachim Baxla
- (15) Shri Devendra Prasad Yadav
- (16) Dr. Raghuvansh Prasad Singh
- (17) Shri Prabod Panda
- (18) Shri Ratilal Kalidas Varma
- (19) Smt. Margaret Alva
- (20) Shri Ramdas Athawale
- (21) Sardar Simranjit Singh Mann
- (22) Shri Madhusudan Devram Mistry
- (23) Shri G.M. Banatwalla

Shri L.K. Advani replied to the discussion.

The discussion was concluded.

8.17 P.M.

*(Lok Sabha adjourned till 11 A.M. on Wednesday,
the 24th July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Wednesday, July 24, 2002/Sravana 2, 1924
(Saka)

No. 241

11.02 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Atmaram Bhai Patel, who was a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 141-160 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1399-1591 would be printed in the Official Report for the day.

11.05 A.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the
25th July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)
Friday, July 26, 2002/Sravana 4, 1924 (Saka)

No. 243

11.00 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 181, 183 and 184 were orally answered. Replies to Starred Question Nos. 185-200 were laid on the Table.

Starred Question No. 182 was taken up but the Minister replied +IBw-The information is being collected and will be laid on the Table of the House+IB0-. Since full reply was not available with the

Minister, the Hon+IBk-ble Speaker postponed the question to the next Session.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 1806-2013 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

(1) A copy of the Notification No. S.O. 736 (E) (Hindi and English versions) published in Gazette of India dated the 12th July, 2002 containing Order specifying mandatory packaging of certain commodities in jute packaging materials under sub-section (2) of section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

(2) A copy of the Geographical Indications of Goods (Registration and Protection) Rules, 2002 (Hindi and English versions) published in notification No. G.S.R. 176 (E) in Gazette of India dated the 8th March, 2002, under sub-section (3) of section 87 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 353 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of refund, under section 11BB of the Central Excise Act, 1944, consequent to the enactment of the Finance Bill, 2002.

(ii) G.S.R. 354 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of duty, under section 11AA of the Central Excise Act, 1944, consequent to the enactment of the Finance Bill, 2002.

(iii) G.S.R. 355 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of duty, under section 11AB of the Central Excise Act, 1944, consequent to the enactment of the Finance Bill, 2002.

(iv) G.S.R. 360 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to rescind Notification No. 18/2002-CE, dated the 1st March, 2002.

(v) G.S.R. 361 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to extend the existing concessional rate of special additional excise duty on motor spirit and HSD, consequent to the enactment of the Finance Bill, 2002.

(vi) G.S.R. 362 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to extend the existing concessional rate of excise duty on goods cleared from specified refineries located in North-East, consequent to the enactment of the Finance Bill, 2002.

(vii) G.S.R. 398 (E) published in Gazette of India dated the 31st May, 2002 together with an explanatory memorandum making certain amendments in the Notification No. 10/2002-CE, dated the 1st March, 2002.

(viii) G.S.R. 444 (E) published in Gazette of India dated the 24th June, 2002 together with an

explanatory memorandum seeking to amend certain notifications mentioned therein so as to align these notifications with the provisions of the new Export and Import Policy, 2002-2007 and Handbook of the Procedures.

(ix) G.S.R. 448 (E) published in Gazette of India dated the 25th June, 2002 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.

(x) Adhoc Exemption Order No. 83/3/2002-CX dated the 2nd May, 2002 together with an explanatory memorandum seeking to exempt prestressed concrete sleepers supplied to Konkan Railway Corporation from whole of the duty of excise leviable there on.

(xi) G.S.R. 468 (E) published in Gazette of India dated the 3rd July, 2002 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 356 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed refunds, under section 27A of the Customs Act, 1962, consequent to the enactment of the Finance Bill, 2002.

(ii) G.S.R. 357 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of duty, under section 28AA of the Customs Act, 1962, consequent to the enactment of the Finance Bill, 2002.

(iii) G.S.R. 358 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of duty, under section 28AB of the Customs Act, 1962, consequent to the enactment of the Finance Bill, 2002.

(iv) G.S.R. 359 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to prescribe rate of interest on delayed payment of duty, under section 47 of the Customs Act, 1962, consequent to the enactment of the Finance Bill, 2002.

(v) G.S.R. 363 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to rescind the

notification No. 22/2002-Cus., dated the 1st March, 2002 , consequent to the enactment of the Finance Bill, 2002.

(vi) G.S.R. 364 (E) published in Gazette of India dated the 13th May, 2002 together with an explanatory memorandum seeking to amend the notification No. 21/2002-Cus., dated the 1st March, 2002 , so as to withdraw concession rate of basic customs duty hitherto available on butter.

(vii) G.S.R. 377(E) published in Gazette of India dated the 22nd May, 2002 together with an explanatory memorandum seeking to amend the notification No. 21/2002-Cus., dated the 1st March, 2002.

(viii) G.S.R. 399 (E) published in Gazette of India dated the 31st May, 2002 together with an explanatory memorandum seeking to amend certain notifications mentioned therein, so as to make changes which are technical in nature.

(ix) G.S.R. 416 (E) published in Gazette of India dated the 7th June, 2002 together with an explanatory memorandum seeking to exempt raw pearls, natural or cultured, and precious or semi-precious stones, unset and uncut when imported into India, from the whole of the basic and additional duties of Customs leviable thereon.

(x) G.S.R. 445 (E) published in Gazette of India dated the 24th June, 2002 together with an explanatory memorandum seeking to amend certain notifications mentioned therein so as to align with the provisions of the new Export and Import Policy, 2002-2007.

(xi) G.S.R. 449 (E) published in Gazette of India dated the 25th June, 2002 together with an explanatory memorandum seeking to amend certain notifications mentioned therein.

(xii) G.S.R. 452 (E) published in Gazette of India dated the 26th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 39/96-Cus., dated the 23rd July, 1996.

(xiii) S.O. 460 (E) published in Gazette of India dated the 24th April, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of import.

(xiv) S.O. 461(E) published in Gazette of India dated the 24th April, 2002 together with an

explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of export.

xv) S.O. 475 (E) published in Gazette of India dated the 1st May, 2002 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.

(xvi) G.S.R. 490 (E) published in Gazette of India dated the 11th July, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.

xvii) S.O. No. 515 (E) published in Gazette of India dated the 16th May, 2002 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.

(xviii) S.O. 574 (E) published in Gazette of India dated the 28th May, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of import.

xix) S.O. 575 (E) published in Gazette of India dated the 28th May, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of export.

(xx) S.O. No. 631 (E) published in Gazette of India dated the 13th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 36/2001-Cus. (N.T.), dated the 3rd August, 2001.

(xxi) S.O. 669 (E) published in Gazette of India dated the 26th June, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of import.

(xxii) S.O. 670 (E) published in Gazette of India dated the 26th June, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose assessment of export.

(xxiii) G.S.R. 466 (E) published in Gazette of India dated the 3rd July, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 375 (E) published in Gazette of India dated the 21st May, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on Vitamin AD3 500/100, originating in or exported from the European Union and Singapore, at the rates recommended by the Designated Authority.

(ii) G.S.R. 378 (E) published in Gazette of India dated the 22nd May, 2002 together with an explanatory memorandum seeking to impose anti-dumping duty, provisionally, as per the recommendation of the Designated Authority, originating in or exported from the Taiwan, Singapore and Hong Kong and imported into India, except the industrial lead acid batteries manufactured by M/s. Shenyang Matsushita Storage battery Co. and M/s BB Battery Co. Ltd. Of China, when exported by M/s Panasonic Industrial Asia Pte. Ltd., Singapore and M/s National Trading Ltd., Hong Kong respectively, and imported into India.

(iii) G.S.R. 397 (E) published in Gazette of India dated the 31st May, 2002 together with an explanatory memorandum seeking to amend Notification No. 73/2000-Cus., dated the 22nd May, 2000.

(iv) G.S.R. 406 (E) published in Gazette of India dated the 5th June, 2002 together with an explanatory memorandum seeking to impose anti-dumping duty on Zinc Oxide, originating in or exported from Nepal, at the rates recommended by the Designated Authority.

(v) G.S.R. 407 (E) published in Gazette of India dated the 5th June, 2002 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on graphite electrodes-Ultra High Power grade, originating in or exported from Poland and Brazil and imported into India at the rates recommended by the Designated Authority.

(vi) G.S.R. 415 (E) published in Gazette of India dated the 7th June, 2002 together with an explanatory memorandum seeking to amend

Notification No. 2/98-Cus., dated the 2nd February, 1998.

(vii) G.S.R. 432 (E) published in Gazette of India dated the 17th June, 2002 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on sodium tripolyphosphate, originating in or exported from People's Republic of China and Chinese Taipei (Taiwan), at the rates recommended by the Designated Authority.

(viii) G.S.R. 397 (E) published in Gazette of India dated the 31st May, 2002 together with an explanatory memorandum seeking to amend Notification No. 73/2000-Cus., dated the 22nd May, 2000.

(ix) G.S.R. 472 (E) published in Gazette of India dated the 5th July, 2002 together with an explanatory memorandum seeking to impose provisional anti dumping duty on D(-) Para Hydroxy Phenyl Glycine Base, originating in, or exported from, European Union, at the rates recommended by the Designated Authority.

(x) G.S.R. 488 (E) published in Gazette of India dated the 10th July, 2002 together with an explanatory memorandum seeking to impose provisional anti dumping duty on Polyester Staple Fibres (PSF) of deniers ranging from 0.8 to 4.5, originating in, or exported from, Korea RP, Malaysia, Taiwan and Thailand when imported into India.

4) A copy of the Customs Tariff (Transitional Product Specific Safeguard Duty) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R.420 (E) in Gazette of India dated the 11th June, 2002, under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum thereto.

(5) A copy of the Notification No. G.S.R. 464 (E) (Hindi and English versions) published in Gazette of India dated the 28th June, 2002 seeking to appoint a, Commissioner of Customs (General), New Delhi, as the Director General (Specific Safeguard) issued under sub-rule (1) of rule 3 of the Customs Tariff (Transitional Product Specific Safeguard Duty) Rules, 2002 together with an explanatory memorandum thereto.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976 :-

- (i) The Natravati Grameena Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. NGB/STF/488/2001 in Gazette of India dated the 26th February, 2001.
- (ii) The Bhagalpur +IBM- Banka Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Pra.Ka./Ka. Pra./Vividh/51/2001 in Gazette of India dated the 18th April, 2001.
- (iii) The Ratnagiri Sindhurg Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 109 in Gazette of India dated the 20th April, 2001.
- (iv) The Thane Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. TG-B/HO/2001/134 in Gazette of India dated the 8th May, 2001.
- (v) The Sri Saraswati Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PER/44/2001 +IBM-02 in Gazette of India dated the 8th May, 2001.
- (vi) The Solapur Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Admn./Per./18/177 in Gazette of India dated the 6th July, 2001.
- (vii) The Raigarh Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 4/Karmik/183/2001-02 in Gazette of India dated the 11th July, 2001.
- (viii) The Dhenkanal Gramya Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. Staff/Misc./140/2001 in Gazette of India dated the 18th July, 2001.
- (ix) The Bundelkhand Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Pers./Misc./97/229 in Gazette of India dated the 26th July, 2001.
- (x) The Sahyadri Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 14 HO/382/2001-02 in Gazette of India dated the 3rd August, 2001.
- (xi) The Chikmagalur Kodagu Grameena Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 31 in Gazette of India dated the 4th August, 2001.

(xii) The Ganga Yamuna Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 33 in Gazette of India dated the 18th August, 2001.

xiii) The Puri Gramya Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. CH/Vig./39/2001 in Gazette of India dated the 30th August, 2001.

(xiv) The Kamraz Rural Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. C.M.O./O.Z./2001/182 in Gazette of India dated the 24th September, 2001.

(xv) The Samyut Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Sectt. 136/2001 in Gazette of India dated the 24th September, 2001.

(xvi) The Rewa Sidhi Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 03/1859 in Gazette of India dated the 1st October, 2001.

(xvii) The Vallalar Grama Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 17 in Gazette of India dated the 12th February, 2002.

xviii) The Kshetriya Kisan Gramin Bank Mainpuri (Officers and Employees) Service Regulations, 2000 published in Notification No. KKGB/Karmik/2001-02/439 in Gazette of India dated the 28th February, 2002.

(xix) The Gomti Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Per.Sec/Pers/1716/02 in Gazette of India dated the 16th March, 2002.

(xx) The Begusarai Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/SF Misc./122/2001-02 in Gazette of India dated the 4th April, 2002.

(xxi) The Cauvery Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. PAO/763/2001-2002 in Gazette of India dated the 15th April, 2002.

xxii) The Banaskantha Mehsana Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 75 in Gazette of India dated the 15th April, 2002.

(xxiii) The Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab) (Officers and Employees) Service Regulations, 2002 published in Notification No. RRB/SS/Staff/2002/136 in Gazette of India dated the 20th April, 2002.

(xxiv) The Ellaquai Dehati Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. CMS in Gazette of India dated the 20th April, 2002.

(xxv) The Sri Ganga Nagar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. New Pers/281 in Gazette of India dated the 6th May, 2002.

(xxvi) The Hindon Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 69 in Gazette of India dated the 4th April, 2002 together with a corrigendum thereto published in Notification No. H.G.B./1178/2002 dated the 10th May, 2002.

(xxvii) The Kisan Gramin Bank, Badaun (Officers and Employees) Service Regulations, 2000 published in Notification No. 74 in Gazette of India dated the 15th April, 2002 together with a corrigendum thereto published in Notification No. K.G.B. : PD/3406/02 dated the 21st May, 2002.

(7) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of Bikaner and Jaipur, State Bank of Mysore and State Bank of Travancore for the year 2001-2002, alongwith the Audited Accounts and Auditor+IBk-s Report thereon under sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

(8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 :-

(i) Report on the working and activities of the Bank of Baroda for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

(ii) Report on the working and activities of the Bank of India for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

(iii) Report on the working and activities of the Dena Bank for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

(iv) Report on the working and activities of the Punjab National Bank for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

(v) Report on the working and activities of the Corporation Bank for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

(vi) Report on the working and activities of the Oriental Bank of Commerce for the year 2001-2002, alongwith Accounts and Auditor+IBk-s Report thereon.

A copy of the Rubber (Amendment) Rules, 2001 (Hindi and English versions) published in Notification No. G.S.R.897 (E) in Gazette of India dated the 12th December, 2001, under sub-section (3) of section 25 of the Rubber Act, 1947.

A copy of the Notification No. G.S.R.327 (E) (Hindi and English versions) published in Gazette of India dated the 6th May, 2002 seeking to amend Notification No. G.S.R. 842 (E) dated the 9th November, 2001, issued under section 83 of the Standards of Weights and Measures Act, 1976.

4. PRESENTATION OF PETITION

Shri K.P. Singh Deo presented a petition signed by Shri Ramesh Chand Behera, General Secretary, NPEU, Smelter Plant, NALCO, Nalco Nagar, Distt. Angul (Orissa) and others regarding protest against the move for privatisation of National Aluminium Company Ltd. (NALCO).

12.05 P.M

5. STATEMENT BY MINISTER

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 29th July, 2002.

12.09 P.M.

6. CALLING ATTENTION

Shri Kirit Somaiya called the attention of the Minister of Disinvestment to the recent disinvestment in IPCL, Paradeep Phosphate and Maruti Udyog and reported proposal to disinvest BPCL, HPCL etc., and steps taken by the Government in regard thereto.

The Minister of Disinvestment made a statement in regard thereto.

7. SUBMISSIONS BY MEMBERS

12.39 p.m.

(i) To the submission made by Shri Ramdas Athawale regarding need to conduct CBI enquiry into the murder of Smt. Phoolan Devi, Ex-M.P, Shri Ch.Vidyasagar Rao and Shri Pramod Mahajan responded.

12.43 P.M.

(ii) Regarding reported agitation in Jharkhand State on domicile policy

The following members made submissions regarding reported agitation in Jharkhand State on domicile policy:-

- (1) Dr. Raghuvansh Prasad Singh
- (2) Shri Basudeb Acharia
- (3) Shri Pramod Mahajan

(Lok Sabha adjourned at 1.06 P.M and re-assembled at 2. 10 P.M.)

2.10 P.M.

8. DISCUSSION UNDER RULE 193

Time Taken: Hrs Mts.

Discussion regarding flood and drought in various parts of the country, raised by Shri Ajay Singh Chautala on the 25th July, 2002, continued.

The following members took part in the debate:-

- * (1) Shri Ramji Lal Suman
- * (2) Shri Saiduzzama
- * (3) Smt. Kanti Singh
- (4) Shri Ramdas Athawale.
- (5) Shri Shankar Prasad Jaiswal
- * (6) Shri Chandra Vijay Singh
- (7) Shri I.D. Swami
- * (8) Shri C.N. Singh
- (9) Shri Arjun Charan Sethi
- * (10) Prof. S.P. Singh Baghel

Shri Ajit Singh replied to the discussion.

The discussion was concluded.

9. REPORT OF THE BUSINESS ADVISORY COMMITTEE **

Shri Priya Ranjan Dasmunsi presented the 39th Report the Business Advisory Committee.

3. 48 P.M

10. PRIVATE MEMBER+IBk-S RESOLUTION +IBM- WITHDRAWN

Further discussion on the following Resolution moved by Shri Punnu Lal Mohale on the 22nd March, 2002 continued:-

+IBw-This House urges upon the Government to formulate a comprehensive policy for all round development of economically, socially and educationally backward people of the country and particularly of the Chhattisgarh State and to implement the same within a period of five years.+IB0-

The following members took part in the debate:-

- (1) Shri Subodh Roy
- (2) Shri Varkala Radhakrishnan
- (3) Shri Ramji Lal Suman
- (4) Shri Chintaman Wanaga
- (5) Shri Sukdeo Paswan
- (6) Shri Prabodh Panda
- (7) Shri Bikram Keshari Deo
- (8) Shri Manikrao Hodlya Gavit
- (9) Shri Ravi Prakash Verma
- (10) Shri Ramdas Athawale
- (11) Shri S.K. Bwiswmuthiary
- (12) Smt. Vasundhara Rajee

Shri Punnu Lal Mohale replied to the debate.

The Resolution was withdrawn by leave of the House.

5.37 P.M.

11. PRIVATE MEMBER+IBk-S RESOLUTION +IBM- UNDER CONSIDERATION

Shri Prahlad Singh Patel moved the following Resolution:

+IBw-This House is of the opinion that the Government should bring forward a suitable legislation to ban slaughter of cow and its progeny throughout the country.+IB0-

Shri Bhartruhari Mahtab took part in the debate and his speech was not concluded.

The discussion was not concluded.

6.18 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the
29th July, 2002)*

G.C. MALHOTRA,
Secretary-General.

* Speeches were laid on the Table

** At 2.22 P.M.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Monday, July 29, 2002/Sravana 7, 1924 (Saka)

No. 244

11 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Krishan Kant, the Vice-President of India and Chairman, Rajya Sabha..

As a mark of respect to the memory of the deceased, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. Nos. 201-220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2014-2243 would be printed in the Official Report for the day.

11.08 A.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
30th July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, July 30, 2002/Sravana 8, 1924 (Saka)

No. 245

11.00 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 222 and 223 were orally answered. Replies to Starred Question Nos. 221 and 224-240 were laid on the Table.

Reply to Starred Question No. 124 which was postponed from July 23rd, 2002 was also laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 2244-2450 were laid on the Table.

A Statement by the Minister of State for Human Resource Development correcting the reply given on May 14, 2002 to Unstarred Question No. 7231 regarding Admission in K.Vs. through MPs was also laid on the Table.

3. PAPERS TO BE LAID ON THE TABLE

The following papers were laid on the Table:-

(1) A copy of the Recruitment Regulations for the post of Manager (Sports) in Delhi Development Authority (Hindi and English versions) published in Notification No. G.S.R. 296 (E) in Gazette of India dated the 22nd April, 2002 under section 58 of the Delhi Development Act, 1957.

(2) Statement (Hindi And English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. S.O. 550(E) (Hindi and English versions) published in the Gazette of India dated the 21st May, 2002 making certain amendments in Notification No. S.O. 114(E) dated the 19th February, 1991 regarding Coastal Regulation Zone, issued under sub-section (1) of sections 3 and 6 of the Environment (Protection) Act, 1986.

(4) A copy of the Environment (Protection) Third Amendment Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 489 (E) in Gazette of India dated the 11th July, 2002, under section 26 of the Environment (Protection) Act, 1986.

(5) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 655 (E) published in Gazette of India dated the 21st June, 2002 regarding acquisition of land for re-alignment and short bypasses (on four-lanes) on National Highway No. 76 and National Highway No. 79 (Bilwara-Chittorgarh Section) in the State of Rajasthan.

(ii) S.O. 665 (E) published in Gazette of India dated the 25th June, 2002 fixing of toll fee to be recovered from the users of stretch between (Vadodara-Bharuch Section) of National Highway No-8 in the State of Gujarat.

(iii) S.O. 666 (E) published in Gazette of India dated the 25th June, 2002 fixing the rate of fee to be recovered from the users of stretch between (Bharuch-Surat Section) of National Highway No-8 in the State of Gujarat.

(iv) S.O. 684 (E) published in Gazette of India dated the 2nd July, 2002 regarding acquisition of land for building maintenance etc., on National Highway No-2 (Gorhar to Barwa-Adda) in the State of Jharkhand.

(v) S.O. 542 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No-5 (Vijayawada-Vishakapatnam Section) in East Godavari District in the State of Andhra Pradesh.

(vi) S.O. 543 (E) published in Gazette of India dated the 21st May, 2002 regarding acquisition of land for widening of National Highway No-5 (Vijayawada-Vishakapatnam Section) in West Godavari District in the State of Andhra Pradesh.

(vii) S.O. 680 (E) published in Gazette of India dated the 1st July, 2002 regarding acquisition of land for widening of National Highway No-5 (Vijayawada-Vishakapatnam Section) in West Godavari District in the State of Andhra Pradesh.

(viii) S.O. 709 (E) published in Gazette of India dated the 5th July, 2002 regarding acquisition of land for widening of National Highway No-5

(Vijayawada-Vishakapatnam Section) in West Godavari District in the State of Andhra Pradesh.

(ix) S.O. 520 (E) published in Gazette of India dated the 17th May, 2002 seeking to amend Notification No. S.O. 493(E) dated the 1st June, 2001.

(x) S.O. 521 (E) published in Gazette of India dated the 17th May, 2002 regarding acquisition of land for four laning of National Highway No-60 (Balasore +IBM- Laxmannath Section) in Balasore District in the State of Orissa.

(xi) S.O. 522 (E) published in Gazette of India dated the 17th May, 2002 regarding acquisition of land for widening of National Highway No-60 (Nikursini - Bakharabad Section) in Midnapore District in the State of West Bengal.

(xii) S.O. 702 (E) published in Gazette of India dated the 5th July, 2002 authorising ADM (Land Acquisition) District Hooghly, West Bengal as the Competent Authority.

(xiii) S.O. 703 (E) published in Gazette of India dated the 5th July, 2002 authorising ADM (Land Acquisition) District Burdwan, West Bengal as the Competent Authority.

(6) A copy of the Central Motor Vehicles (Regulation of Bus Service between Agartala and Dhaka) Rules,2002 (Hindi and English versions) published in Notification No. G.S.R. 383 (E) in the Gazette of India dated the 28th May, 2002 under sub-section (4) of section 212 of the Motor Vehicle Act, 1988 together with an explanatory memorandum.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1998 +IBM- 1999.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1998 +IBM- 1999, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Bihar Reorganisation (Removal of Difficulties) Order, 2002 (Hindi and English

versions) published in Notification No. G.S.R. 241 (E) in Gazette of India dated the 28th March, 2002 under sub-section (2) of section 92 of the Bihar Reorganisation Act, 2000.

(10) A copy of Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 2000-2001 together with Audit Report thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. MESSAGES FROM RAJYA SABHA

Secretary-General reported following messages from Rajya Sabha:-

(1) That at its sitting held on the 25th July, 2002, Rajya Sabha passed the Prevention of Money-Laundering Bill, 1999, passed by Lok Sabha on the 2nd December, 1999 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

(2) That at its sitting held on the 26th July, 2002, Rajya Sabha passed the Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Repeal Bill, 2002.

5. BILL AS AMENDED BY RAJYA SABHA +IBM- LAID ON THE TABLE.

The Prevention of Money-Laundering Bill, 2002, as returned by Rajya Sabha with amendments.

6. BILL AS PASSED BY RAJYA SABHA - LAID ON THE TABLE

The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Repeal Bill, 2002.

MOTION

7. Motion regarding Thirty-ninth Report of the Business Advisory Committee.

Shri Pramod Mahajan moved the following motion:-

+IBw-That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 26th July, 2002.+IB0-

The motion was adopted.

8. SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL)- 2002- 2003

Shri Gingee N. Ramachandran on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2002-2003.

9. DEMAND FOR EXCESS GRANT (GENERAL) +IBM- 1999-2000.

Shri Gingee N. Ramachandran on behalf of Shri Jaswant Singh presented a statement (Hindi and English versions) showing the Demand for Excess Grant in the Budget (General) for 1999-2000.

12.12 P.M.

10. Submissions by members on reported comments of the Secretary of State of the U.S. A. regarding appointment of International observers during elections in Jammu and Kashmir.

The following members made submissions on reported comments of the Secretary of State of the U.S. A. regarding appointment of International observers during elections in Jammu and Kashmir:-

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Ramji Lal Suman
- (3) Shri Varkala Radhakrishnan
- (4) Shri Satyavrat Chaturvedi
- (5) Shri Somnath Chatterjee
- (6) Shri Kirit Somaiya
- (7) Shri Mani Shankar Aiyar
- (8) Shri Prakash Mani Tripathi
- (9) Shri K. Yerrannaidu
- (10) Kunwar Akhilesh Singh
- (11) Shri Sudip Bandyopadhyay
- (12) Shri Anandrao Vithoba Adsul
- (13) Shri Ali Mohmad Naik
- (14) Shri Prabodh Panda
- (15) Shri G.M. Banatwalla
- (16) Shri Ramdas Athawale
- (17) Shri Kharabela Swain
- (18) Dr. Raghuvansh Prasad Singh
- (19) Shri Prabhunath Singh
- (20) Shri Digvijay Singh

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.04 P.M.)

11. Matters Under Rule 377

- (1) Shri Chandresh Patel raised a matter regarding need to simplify the application of Income-tax Act to encourage exports in Jamnagar, Gujarat.
- (2) Shri Shyam Bihari Mishra raised a matter regarding need for construction of more flyovers on railway crossings in Kanpur, U.P.
- (3) Shri G.J. Javiya raised a matter regarding need to declare coastal highway between Dwaraka and Somnath in Gujarat as National Highway.
- (4) Shri Priya Ranjan Dasmunsi raised a matter regarding need for overall development of Sub-divisional Headquarter Chanchal in Malda District of West Bengal.
- (5) Shri Vinay Kumar Sorake raised a matter regarding need to accord clearance to the projects of Government of Karnataka for undertaking anti-sea erosion measures in coastal areas of the State.
- (6) Shri Sunder Lal Tiwari raised a matter regarding need to provide financial assistance to Government of Madhya Pradesh for construction of bridges on river Tamas at Tyothar Ghat and on river Mada at village Garhi in Reewa District of Madhya Pradesh.
- (7) Shri Moinul Hassan raised a matter regarding need to introduce Jana-Satabdi Express between Sealdah and Murshidabad, West Bengal.
- (8) Shri Saroj Tufani raised a matter regarding need to provide manned railway crossing at Ahladpur Sai Takia in Saidpur Parliamentary Constituency.
- (9) Shri Anandrao Vithoba Adsul raised a matter regarding need to involve Members of Parliament in implementation of Centrally sponsored schemes.
- (10) Shri Bal Krishna Chauhan raised a matter regarding need to set up a F.M. Radio Station in Mau district, U.P.
- (11) Shri A. Krishnaswamy raised a matter regarding need to construct a wall in coastal areas of Sreeperumbudur Parliamentary Constituency, Tamil Nadu to ensure purity of ground water.
- (12) Shri Chandra Vijay Singh raised a matter regarding need to provide financial assistance to Government of U.P for providing relief to the people affected by drought in Moradabad Parliamentary Constituency.

12. Government Bills - Passed

Time taken: 3 hrs.34 mts.

(i) The Constitution Scheduled Castes Orders (Amendment) Bill, 2001

Discussion on the motion for consideration of the Bill moved by

Dr. Satyanarayan Jatiya on the 18th July, 2002 continued.

The following members took part in the debate:-

- (1) Shri Anandrao Vithoba Adsul
- (2) Dr. Raghuvansh Prasad Singh
- (3) Shri Trilochan Kanungo
- (4) Dr. Bikram Sarkar
- (5) Shri Satyavarat Chaturvedi
- (6) Shri S. Murugesan
- (7) Shri Anant Gudhe
- (8) Dr. Laxminarayan Pandeya
- (9) Dr. Sushil Kumar Indora
- (10) Shri Suresh Chandel
- (11) Shri Manikrao Hodlya Gavit
- (12) Smt. Jas Kaur Meena
- (13) Prof. Kailasho Devi
- (14) Shri Sohan Potai

Dr. Satyanarayan Jatiya replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

The First to Fifth Schedules were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Satyanarayan Jatiya.

The motion was adopted and the Bill, as amended, was passed.

Time taken: 14 mts.

(ii) The Imperial Library (Indentures Validation) Repeal Bill, 2002.

The motion for consideration of the bill was moved by Shri Jagmohan.

The following members took part in the debate :-

- (1) Shri Samik Lahiri
- (2) Dr. Raghuvansh Prasad Singh

Shri Jagmohan replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Shri Jagmohan.

The motion was adopted and the Bill was passed.

Time taken: 1 hrs. 55 mts.

(iii) The Delhi University (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the bill was moved by Dr. Murli Manohar Joshi.

The following members took part in the debate :-

- (1) Smt. Shyama Singh
- (2) Shri Samik Lahiri
- (3) Smt. Jayaben B. Thakkar
- (4) Shri Ramesh Chennithala
- (5) Prof. Rasa Singh Rawat
- (6) Dr. Raghuvansh Prasad Singh
- (7) Adv. Suresh Ramrao Jadhav (Patil)
- (8) Shri Pawan Kumar Bansal
- (9) Shri Ramdas Athawale
- (10) Shri Mohan Rawale

Dr. Murli Manohar Joshi replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by Dr. Murli Manohar Joshi.

The motion was adopted and the Bill was passed.

Time taken: 1 hrs.48 mts.

(iv) The Consumer Protection (Amendment) Bill, 2002 as passed by Rajya Sabha.

The motion for consideration of the bill was moved by Shri V. Sreenivasa Prasad on behalf of Shri Sharad Yadav.

The following members took part in the debate :-

- (1) Shri Sudarsana E.M. Natchiappan
- (2) Shri Raghuvansh Prasad Singh
- (3) Shri Rattan Lal Kataria
- (4) Shri Moinul Hassan
- (5) Shri Girdhari Lal Bhargava
- (6) Shri Ambati Brahmaniah
- (7) Shri K.Fancis George
- (8) Shri Mohan Rawale
- (9) Shri Ramdas Athawale
- (10) Shri Haribhau Shankar Mahale

Shri V. Sreenivasa Prasad replied to the debate.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Clauses 10 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 23 were adopted.

Shri V. Sreenivasa Prasad moved the following motion under Rule 388:-

+IBw-That this House, do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to Government amendment No.4 to the Consumer Protection (Amendment) Bill, 2002 and that this amendment may be allowed to be moved.+IB0-

The motion was adopted.

The amendment for insertion of new clause 23 (A) was adopted.

New clause 23 (A) was also adopted.

Clauses 24-28 were adopted.

Clause 1, the Enacting Formula and the Long Title

were also adopted.

The motion that the Bill as amended, be passed was moved by Shri V. Sreenivasa Prasad.

The motion was adopted and the Bill, as amended, was passed.

8.08 P.M..

*(Lok Sabha adjourned till 11 A.M. on Wednesday,
the 31st July, 2002)*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I (Brief Record of Proceedings)

Wednesday, July 31, 2002/Sravana 9, 1924 (Saka)

No. 246

11.00 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 241-243 were orally answered.
Replies to Starred Question Nos. 244-260 were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 2451-2629 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:-

(1) A copy of Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January to 31st December, 2000.

(2) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission+IBk-s Advice.

(3) (i) A copy of Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2001-2002, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2001-2002.

(4) A copy of the Indian Post Office (3rd Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 381 (E) in Gazette of India dated the 24th May, 2002 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

(5) A copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendments Rules, 2002 (Hindi and English versions) published in Notification No. G.S.R. 447 (E) in Gazette of India

dated the 25th June, 2002 under sub-section (3) of section 16 of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954.

(6)(i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2000-2001.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 1999-2000, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 1999-2000.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10)(i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2000-2001, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2000-2001.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

12.03 P.M.

4. STATEMENT BY MINISTER

The Minister of State in the Ministry of Home Affairs on behalf of the Deputy Prime Minister made a statement regarding the situation prevailing in the State of Jharkhand.

12.50 P.M.

5. Submissions by members regarding (i) reported press statement made by Kumari Mamata Banerjee, M.P.

about Godhara train incident and (ii) bifurcation of Eastern Railway Zone

The following members made submissions regarding (i) reported press statement made by Kumari Mamata Banerjee, M.P. about Godhara train incident and (ii) bifurcation of Eastern Railway Zone:-

- (1) Shri Kamal Nath
- (2) Shri Somnath Chatterjee
- (3) Shri Shriprakash Jaiswal
- (4) Shri H.D. Devegowda.
- (5) Shri Prabhunath Singh
- (6) Shri Basudeb Acharia
- (7) Shri Dinesh Chandra Yadav
- (8) Shri Nitish Kumar

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.33 P.M.)

6. Matters Under Rule 377

- (1) Dr. Ramesh Chand Tomar raised a matter regarding need for construction of a bypass on National Highway at Modi Nagar in Ghaziabad district, U.P.
- (2) Shri Chintaman Wanaga raised a matter regarding need to start Mumbai sub-urban train service on Vasai-Diva railway line in Maharashtra.
- (3) Shri Ram Tahal Chaudhary raised a matter regarding need to provide financial assistance to the Government of Jharkhand to promote literacy in the State.
- (4) Shri Dayabhai V. Patel raised a matter regarding need to exempt small industrial units from compulsory furnishing of +IBg-C+IBk- form on inter state sale in Union Territory of Daman & Diu.
- (5) Rajkumari Ratna Singh raised a matter regarding need for construction of a flyover at Chilbilla in Pratapgarh district on Faizabad-Allahabad National Highway, U.P.
- (6) Adv. George Eden raised a matter regarding need to accord sanction to the proposal of Kochin Port Trust Board for setting up trans-shipment terminal at Vallarpadam in Kerala.
- (7) Shri Bikash Chowdhury raised a matter regarding need to provide employment opportunities to apprentices who completed apprentice course training in Chittaranjan Locomotive Workshop, West Bengal.
- (8) Dr. Suguna Kumari Chellamella raised a matter regarding need to reduce basic excise duty on life saving medical equipments.

(9) Prof. S.P.Singh Baghel raised a matter regarding need to include left out villages for construction of link roads under Pradhan Mantri Gramin Sarak Yojna particularly in Jalesar Parliamentary Constituency, U.P.

(10) Shri M. Chinnasamy raised a matter regarding need to protect the interest of workers engaged in manufacturing of high density poly ethelene monofilament yarn mosquito nets in Karur Parliamentary Constituency, Tamil Nadu.

(11) Shri Vanlalzawma raised a matter regarding need to look into the problems being faced by the students of Mizoram University in seeking admission in other Universities.

(12) Shri Suresh Chandel raised a matter regarding need to frame guidelines for allocation of funds for proper maintenance of national highways in hilly regions particularly in Himachal Pradesh.

2.53 P.M.

7. THE BUDGET (GENERAL)

- (1) Demand for Excess Grant (General)- 1999-2000
- (2) Supplementary Demands for Grants (General)-2002-2003

TIME TAKEN: Hrs. Mts

The following items were taken up together:-

- (i) Demand for Excess Grant No. 100, in respect of the Budget (General) for 1999-2000.
- (ii) Supplementary Demands for Grants Nos. 1, 9 to 14, 23 to 26, 28, 38 to 40, 42, 48, 54, 56, 58, 61, 66, 71, 75, 78, 81 to 83, 85, 88 and 102, in respect of the Budget (General) for 2002-2003.

The following members took part in the combined debate:-

- (1) Smt. Margaret Alva
- (2) Shri Chinmayanand Swami
- (3) Shri Moinul Hassan
- (4) Dr.Bolla Bulli Ramaiah
- (5) Shri Priya Ranjan Dasmunsi
- (6) Shri Kirit Somaiya
- (7) Shri Rupchand Pal
- (8) Shri Prabhunath Singh
- (9) Shri Ramji Lal Suman
- (10) Shri Sohan Potai
- (11) Shri P.H. Pandian
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Bhan Singh Bhaura
- (14) Shri Pravin Rashtrapal

(15) Shri Haribhau Shankar Mahale

(16) Shri Anandrao Vithoba Adsul

Shri Jaswant Singh replied to the debate.

Shri Jaswant Singh replied to the combined debate.

(i) The Demand for Excess Grant No. 100 (Both Revenue Account and Capital Account) in respect of the Budget (General) for the amounts shown under column 2 of the printed list of Demands for Excess Grants (General) for 1999-2000 were voted in full.

(ii) All the Supplementary Demands for Grants Nos. 1, 9 to 14, 23 to 26, 28, 38 to 40, 42, 48, 54, 56, 58, 61, 66, 71, 75, 78, 81 to 83, 85, 88 and 102 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of the Supplementary Demands for Grants for 2002-2003 were voted in full.

8. Government Bill - Introduced

The Appropriation (No.4) Bill, 2002

9. Government Bill +IBM- Passed

The Appropriation (No.4) Bill, 2002

The motion for consideration moved by Shri Jaswant Singh was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

The Scheduled was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

10. Government Bill - Introduced

The Appropriation (No.5) Bill, 2002

11. Government Bill +IBM- Passed

The Appropriation (No.5) Bill, 2002

The motion for consideration of the Bill was moved by Shri Jaswant Singh.

The following members took part in the debate:-

- (1) Shri Basudeb Acharia
- (2) Shri Priya Ranjan Dasmunsi

Shri Jaswant Singh relied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

The Scheduled was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaswant Singh.

The motion was adopted and the Bill was passed.

7. 36 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 2002)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)
Thursday, August 1, 2002/Sravana 10, 1924
(Saka)

No. 247

11.00 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 261-263 were orally answered. Replies to Starred Question Nos. 264-280 were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 2630 - 2844 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled 12.18 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.22 P.M. and re-assembled at 12.45 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2002 (Hindi and English versions) published in Notification No. G.S.R.470 (E) in Gazette of India dated the 4th July, 2002 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(2) A copy each of the following papers (Hindi and English versions): -

(1) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2002-2003.

(2) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industries and Public Enterprises for the year 2002-2003.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on the 30th July, 2002, Rajya Sabha passed the Indian Medicine Central Council (Amendment) Bill, 2002 ;
- (ii) That at its sitting held on the 30th July, 2002, Rajya Sabha passed the Petroleum (Berar Extension) Repeal Bill, 2002 ;
- (iii) That at its sitting held on the 30th July, 2002, Rajya Sabha agreed without any amendment to the Delhi Municipal Corporation (Validation of Electricity Tax) Act and Other Laws (Repeal) Bill, 2002, passed by Lok Sabha on the 18th July, 2002 ;
- (iv) That at its sitting held on the 30th July, 2002, Rajya Sabha agreed without any amendment to the General Insurance Business (Nationalisation) Amendment Bill, 2002, passed by Lok Sabha on the 9th May, 2002 ;
- (v) That at its sitting held on the 30th July, 2002, Rajya Sabha agreed without any amendment to the Insurance (Amendment) Bill, 2002, passed by Lok Sabha on the 15th May, 2002 ;

5. Bills as passed by Rajya Sabha +IBM- Laid on the Table

- (i) The Indian Medicine Central Council (Amendment) Bill, 2002 ;
- (ii) The Petroleum (Berar Extension) Repeal Bill, 2002.

6. REPORT OF THE COMMITTEE ON PRIVATE MEMBERS+IBk- BILLS AND RESOLUTIONS

Shri Nikhilananda Sar presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Private Members+IBk- Bills and

Resolutions.

2.07 P.M.

7. Calling Attention

Shri H.D. Devegowda called the attention of Minister of Commerce and Industry to the problems being faced by Coffee growers in Karnataka due to collapse of price in the international market and steps taken by the government in regard thereto.

The Minister of State in the Ministry of Commerce and Industry made a statement in regard thereto.

2.56 P.M.

8. Matters Under Rule 377

(1) Shri Punnu Lal Mohale raised a matter regarding need to lay rail line between Bilaspur and Mandla in Chhattisgarh.

(2) Shri Ravindra Kumar Pandey raised a matter regarding need for early commissioning of Bokaro and Navinagar Thermal Power Stations.

(3) Shri Yogi Aditya Nath raised a matter regarding need to expedite construction work of Doordarshan building at Gorakhpur, U.P.

(4) Shri Ratilal Kalidas Varma raised a matter regarding need for early completion of construction work of Sardar Sarovar Project, Gujarat.

(5) Shri Rajo Singh raised a matter regarding need for around development of Bihar after its bifurcation.

(6) Shri K.A. Sangtam raised a matter regarding need to divide the country into two different Standard Time Zones.

(7) Shri Adhir Chowdhary raised a matter regarding need for restoration of Azimganj +IBM-Nasipur rail line in West Bengal.

(8) Dr. Jagannath Manda raised a matter regarding need to effectively implement reservation policy for SCs/ STs.

(9) Shri Ram Sajivan raised a matter regarding need to provide financial assistance to Government of U.P. to meet the situation arising out of drought conditions in Bundelkhand region of the State.

(10) Shri V. Vetriselvan raised a matter regarding need to set up industrial units in public sector in

Hosur Parliamentary Constituency, Tamil Nadu.

(11) Shri Raghunath Jha raised a matter regarding need to provide financial assistance to the Government of Bihar for providing basic amenities at tourist centres in the State.

(12) Shri E. Ponnuswamy raised a matter regarding need to ensure smooth functioning of Neyveli Lignite Corporation.

(13) Shri Vilas Muttemwar raised a matter regarding need for early completion of construction work of National Highway No. 7, passing through Butibori +IBM- Hinghanghat +IBM- Jam +IBM- Nagpur and Kamptee, Maharashtra.

(14) Shri Subodh Roy raised a matter regarding need to protect the interest of powerloom/handloom weavers particularly in Bhagalpur, Bihar.

9. Government Bill +IBM- Passed

Time taken : 36 mts.

The Coast Guard (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri George Fernandes.

The following members took part in the debate:-

- (1) Dr. K. Malaisamy
- (2) Shri Prabhunath Singh
- (3) Prof. Rasa Singh Rawat

Shri George Fernandes relied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

3.53 P.M.

10. Government Bill +IBM- Under Consideration

Time allotted : 2 hrs.
Time taken : 08 mts.
Balance : 1 hr. 52 mts.

The National Co-operative Development Corporation (Amendment) Bill, 2002, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Hukumdeo Narayan Yadav on behalf of Shri Ajit Singh.

Shri Rattan Lal Kataria took part in the debate and his speech was not concluded.

The discussion was not concluded.

4.01 P.M.

11.Discussion Under Rule 193

Time taken : 4 hrs.

Shri Prabodh Panda raised a discussion regarding disinvestment of Public Sector Undertakings.

The following members took part in the debate :-

- (1) Shri Kirit Somaiya
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Somnath Chatterjee
- (4) Dr. Bolla Bulli Ramaiah
- (5) Shri C.N. Singh
- (6) Shri Anandrao Vithoba Adsul
- (7) Shri H.D. Devegowda
- (8) Shri Anadicharan Sahu
- (9) Shri Jyotiraditya Madhavrao Scindia
- (10) Shri P.H. Pandian
- (11) Shri Arun Kumar

The discussion was not concluded and the House was adjourned for want of quorum.

8.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd August, 2002)

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Friday, August 2, 2002/Sravana 11, 1924 (Saka)

No. 248

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri M. Ramgopal Reddy, who was a member of Fifth to Seventh Lok Sabha. .

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

2. STARRED QUESTIONS

Starred Question Nos. 281 and 282 were orally answered. Replies to Starred Question Nos. 283-300 were laid on the Table.

3. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 2845-3053 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(i) The Companies (Central Government+IBk-s) General Rules and Forms (Amendment) Rules, 2002 published in Notification No. G.S.R. 330(E) in Gazette of India dated the 7th May, 2002.

(ii) The Companies (Fees on Applications) Amendment Rules, 2002 published in Notification No. G.S.R. 365(E) in Gazette of India dated the 14th May, 2002.

(iii) The Companies (Appointment and Qualifications of Secretary) Amendment Rules, 2002

published in Notification No. G.S.R. 419 (E) in Gazette of India dated the 11th June, 2002.

(2) A copy of the Notification No. G.S.R.376 (E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 2002 making certain alterations in Schedule VI to the Companies Act, 1956 under sub-section (3) of section 641 of the said Act.

(3) Statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration (BOA) - (under CA reference No.13 of 1992) under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees (JCM).

(4) The Table a copy the Patent (Amendment) Rules, 2002 (Hindi and English versions) published in Notification No. S.O.495 (E) in Gazette of India dated the 7th May, 2002 under section 160 of the Patents Act, 1970.

(5) A copy the Notification No G.S.R. 324(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 2002 regarding change in the location of Delhi Debts Recovery Tribunal No. 1 and Delhi Debts Recovery Tribunal No.2, issued under section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

(6) A copy of the Baggage (Transit to Customs Stations) Amendment Regulations, 2002(Hindi and English versions) published in Notification No. G.S.R. 481(E) in Gazette of India dated the 8th July, 2002 together with an explanatory memorandum, under section 159 of the Customs Act, 1962.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Punjab National Bank (Employees+IBk-) Pension (Amendment) Regulations, 2002, published in Notification No. HRDD/IR/BS-25(P) in Gazette of India dated the 8th April, 2002.

(ii) The Indian Overseas Bank (Employees+IBk-) Pension (Amendment) Regulations, 2002, published in Notification No.PAD/PEN/001/2002 in Gazette of India dated the 20th April, 2002.

(iii) The Punjab and Sind Bank (Employees+IBk-) Pension (Amendment) Regulations, 2002, published in Notification No. PSB/PEN/AMEND/1/2002 in Gazette of India dated the 22nd April, 2002.

(iv) The Canara Bank (Employees+IBk-) Pension (Amendment) Regulations, 2002, published in Notification No. IRS: 228A:7795 : NAK in Gazette of India dated the 27th April, 2002.

(v) The Oriental Bank of Commerce (Officers+IBk-) Service (Amendment) Regulations, 2002, published in Notification No. 3940 in Gazette of India dated the 6th May, 2002.

(vi) The Oriental Bank of Commerce (Employees+IBk-) Pension (Amendment) Regulations, 2002, published in Notification No. 3939 in Gazette of India dated the 18th may, 2002.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 63 of the State Bank of India (Subsidiary Banks) Act, 1959:-

(i) Notification No. SBD. No. 5/2002 published in Gazette of India dated the 25th May, 2002 containing amendments to Regulation No. 38 of the State Bank of Bikaner & Jaipur/ Hyderabad/ Indore/Mysore/Patiala/Saurashtra and Travancore Officers+IBk- Service Regulations,1979.

(ii) Notification No. SBD. No. 6/2002 published in Gazette of India dated the 25th May, 2002 containing amendments to Regulation No. 25 of the State Bank of Bikaner Jaipur/ Hyderabad/ Indore/ Mysore/Patiala/Saurashtra and Travancore Officers+IBk- Service Regulations,1979.

(iii) Notification No. SBD. No. 7/2002 published in Gazette of India dated the 25th May, 2002 containing amendments to State Bank of Hyderabad Employees+IBk- Pension Fund Rules, 1943.

(9) A copy of the Export-Import Bank of India (Employees+IBk-) Pension (Amendment) Regulations, 2002, (Hindi and English versions) published in Notification No. EXIM/Pension/2002 in the Gazette of India dated the 17th May, 2002 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(10) A copy each of the following Notifications (Hindi and English versions) issued under section 54 A of the National Housing Bank Act, 1987:-

(i) The Housing Finance Institutions Debt Recovery Appellate Tribunal (Finance and Administrative Power) Rules, 2002 published in Notification No. G.S.R. 335 (E) in the Gazette of India dated the 8th May, 2002.

(ii) The Housing Finance Institute Recovery Officers+IBk- (Qualification and Conditions of Service) Rules, 2002 published in Notification No. G.S.R. 336 (E) in the Gazette of India dated the 8th May, 2002.

(iii) The Housing Finance Institutions Debt Recovery Appellate Tribunal (Salaries, Allowances and other Conditions of Service of the Officers and Employees) Rules, 2002 published in Notification No. G.S.R. 337 (E) in the Gazette of India dated the 8th May, 2002.

(iv) The Housing Finance Institutions Debt Recovery Appellate Tribunal (Procedure) Rules, 2002 published in Notification No. G.S.R. 338 (E) in the Gazette of India dated the 8th May, 2002.

(v) The Housing Finance Institutions Debt Recovery Appellate Tribunal (Salaries, Allowances and other Terms and Conditions of Service of the Presiding Officers) Rules, 2002 published in Notification No. G.S.R. 339 (E) in the Gazette of India dated the 8th May, 2002.

(vi) The Housing Finance Institutions Debt Recovery Appellate Tribunal (Procedure for Appointment as Presiding Officer of the Appellate Tribunal) Rules, 2002 published in Notification No. G.S.R. 340 (E) in the Gazette of India dated the 8th May, 2002.

(vii) The Housing Finance Institutions (Procedure for Recovery of Dues) Rules, 2002 published in Notification No. G.S.R. 341 (E) in the Gazette of India dated the 8th May, 2002.

(11) A copy of the National Housing Bank (Recovery of Dues of the Approved Institutions) General Regulations, 2002 (Hindi and English versions) published in Notification No. G.S.R. 342(E) in Gazette of India dated the 8th May, 2002 under sub-section (5) of section 55 of the National Housing Bank Act, 1987.

(12) A copy of the Notification No. G.S.R. 497 (E) (Hindi and English versions) published in Gazette of India dated the 15th July, 2002 containing corrigendum to the Notification No. 215 dated the

8th May, 2002 issued under National Housing Bank Act, 1987.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Insurance Act, 1938 :-

(i) The Insurance Regulatory and Development Authority (Investment) (Amendment) Regulations, 2002 published in Notification No. F.No.IRDA/Reg./03/2002 in Gazette of India dated the 2nd April, 2002.

(ii) The Insurance Regulatory and Development Authority (Preparation of Financial Statements and Auditors+IBk- Report of Insurance Companies) Regulations, 2002 published in Notification No. F.No.IRDA/Reg./03/2002 in Gazette of India dated the 2nd April, 2002.

(14) A copy of the Insurance Regulatory and Development Authority (Protection of Policyholders+IBk- Interests) Regulations, 2002 (Hindi and English versions) published in Notification No. F.No.IRDA/Reg./4/2002 in Gazette of India dated the 30th April, 2002 under section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(15) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended the 31st March, 2002, along with Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(16) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2002, together with Auditor+IBk-s Report thereon:-

(i) Indore +IBM-Ujjain Kshetriya Gramin Bank.

(ii) Jamnagar Rajkot Gramin Bank.

(iii) Siwan Kshetriya Gramin Bank.

(iv) Royalaseema Grameena Bank.

(v) Mahakaushal Kshetriya Gramin Bank.

(vi) Tungabhadra Gramin Bank.

(vii) Junagadh Amreli Gramin Bank.

(viii) Kolar Gramin Bank.

(ix) Bareilly Kshetriya Gramin Bank.

(x) Shahjahanpur Kshetriya Gramin Bank.

(xi) Prathma Bank.

(xii) Jhabua Dhar Kshetriya Gramin Bank.

- (xiii) Gopalganj Kshetriya Gramin Bank.
 - (xiv) Shahdol Kshetriya Gramin Bank.
 - (xv) Yavatmal Gramin Bank.
 - (xvi) Kashi Gramin Bank.
 - (xvii) Hadoti Kshetriya Gramin Bank.
 - (xviii) Rushikullya Gramya Bank.
 - (xix) Nalanda Gramin Bank.
 - (xx) Gomti Gramin Bank.
 - (xxi) Bastar Kshetriya Gramin Bank.
 - (xxii) North Malabar Gramin Bank.
 - (xxiii) Kapurthala-Firozplur Kshetriya Gramin Bank.
- Bank.
- (xxiv) Rewa Sidhi Gramin Bank.
 - (xxv) Damoh-Panna-Sagar Kshetriya Gramin Bank.
- Bank.
- (xxvi) Subansiri Gaonlia Bank.
 - (xxvii) Malaprabha Grameena Bank.
 - (xxviii) Ambala +IBM- Kurukshetra Gramin Bank.
- Bank.
- (xxix) Siri Saraswathi Gramneea Bank.
 - (xxx) Chhindwara +IBM- Seoni Kshetriya Gramin Bank.

(17) A copy the Export of Live Fish (Quality Control, Inspection and Monitoring) Rules, 2002 (Hindi and English versions) published in Notification No. S.O.478 (E) in Gazette of India dated the 1st May, 2002 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963.

(18) A copy of the Notification No.S.O.628(E) (Hindi and English versions)Published in Gazette of India dated the 12th June, 2002 seeking to rescind certain notifications mentioned therein, issued under section 17 of the Export (Quality Control and Inspection) Act, 1963.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce , Ministry of Commerce and Industry, for the ;year 2002-2003.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Kolkata, for the year 2000-2001.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Kolkata, for the year 2000-2001, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

12.03 P.M.

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5th August, 2002.

12.13 P.M.

6. Report of the Business Advisory Committee.

Shri Pramod Mahajan presented the Fortieth Report of the Business Advisory Committee.

7. Submissions by Members

(i) *Regarding reported irregularities in location of Petrol Pumps and L.P.G. outlets in the country*

The Following members made the submission regarding reported irregularities in a location of Petrol Pumps and L.P.G. outlets in the country:-

- (1) Shri Priya Ranjan Dasmuni
- (2) Shri Rupchand Pal
- (3) Shri Santosh Gangwar

(ii) *Regarding Drought and Flood situation in the States of Bihar and Assam.*

The following members made submissions regarding drought and flood situation in the States of Bihar and Assam:-

- (1) Shri Devendra Prasad Yadav
- (2) Smt. Renu Kumari
- (3) Shri Ram Prasad Singh
- (4) Shri Nawal Kishore Rai
- (5) Shri Prabhunath Singh
- (6) Dr. Raghuvansh Prasad Singh
- (7) Shri Arun Kumar
- (8) Shri Dinesh Chandra Yadav
- (9) Smt Kanti Singh
- (10) Shri Sukdeo Paswan
- (11) Smt. Ramee Narah
- (12) Shri Ramji Lal Suman
- (13) Shri Santosh Gangwar

2.16 p.m

8. Government Bills +IBM- Introduced.

(1) The Supreme Court Judges (Salaries and Conditions of Service) Second Amendment Bill, 2002.

(2) The High Court Judges (Salaries and Conditions of Service) Amendment Bill, 2002.

(3) The Scheduled Castes and Tribes Orders (Second Amendment) Bill, 2002.

The motion for leave to introduce the Bill moved by Shri Jual Oram was opposed.

The motion was adopted and the Bill was introduced.

9. Calling Attention

Shri Hannan Mollah called the attention of Minister of Textiles to the problems being faced by the jute growers in the country and steps taken by the Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

10. Government Bill- Passed

Time Taken : 41 Mts

The National Co-operative Development Corporation (Amendment) Bill, 2002, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Hukumdeo Narayan Yadav on the 1st August, 2002, continued.

The following members took part in the debate:-

- (1) Shri Rattan Lal Kataria
- (2) Shri Ambati Brahmaniah
- (3) Dr. Raghuvansh Prasad Singh

Shri Hukumdeo Narayan Yadav replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hukumdeo Narayan Yadav.

The motion was adopted and the Bill was passed.

3.49 p.m.

11. Motion Regarding the Twenty-Seventh Report of the Committee on Private Members+IBk- Bills and Resolutions.

Shri Jaibhan Singh Pawaiya moved the following motion:-

+IBw-That this House do agree with the Twenty-Seventh Report of the Committee on Private Members+IBk- Bills and Resolution presented to the House on the 1st August, 2002.+IB0-

The motion was adopted.

4.32 P.M.

12. PRIVATE MEMBERS+IBk- BILLS +IBM- INTRODUCED

(1) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2002 (Amendment of paragraph 3) by Shri K. Francis George.

(2) The Crop Insurance Bill, 2002 by Shri Iqbal Ahmed Saradgi

(3) The Constitution (Amendment) Bill, 2002 (Amendment of Tenth Schedule) by Shri G.M. Banatwalla .

(4) The Prevention of Dereliction of Duty by Public Functionary or Public Servant (in Communal Riots, of Crime of Genocide and of Contemptuous Imputations) Bill, 2002 by Shri G.M. Banatwalla.

13. Private Member+IBk-s Bill +IBM- Under Consideration

The Acquired Immuno Deficiency Syndrome (AIDS) Prevention Bill, 2002 by Dr. V. Saroja.

Dr. V. Saroja concluded her speech on the motion for consideration of the Bill moved by her on the 3rd May, 2002.

The following members took part in the debate:-

- (1) Shri Kirit Somaiya
- (2) Shri Adhir Chowdhary
- (3) Shri Anadicharan Sahu
- (4) Prof. (Smt.) A.K. Premajam
- (5) Prof. Rasa Singh Rawat
- (6) Dr. Laxminarayan Pandeya
- (7) Smt. Kanti Singh

(8) Smt. Jas Kaur Meena.
(9) Shri K. Francis George
(10) Shri Ramdas Athawale
The discussion was not concluded.

6.21 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the
5th August, 2002).*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Monday, August 5, 2002/Sravana 14, 1924 (Saka)

No. 249

11 A.M.

STARRED QUESTIONS

Starred Question Nos. 302 and 304 were orally answered. Due to interruptions in the House, Starred Question Nos. 301, 303 and 305-320 put down in the Order Paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3054-3283 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.35 A.M. and re-assembled at 11.52 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

11.53 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 2002).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Tuesday, August 6, 2002/Sravana 15, 1924 (Saka)

No. 250

11 A.M.

STARRED QUESTIONS

Starred Question Nos. 321 and 322 were orally answered. Due to interruptions in the House, Starred Question Nos. 323-340 were put down in the Order Paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 3284-3513 would be printed in the official report for the day.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 2002).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I
(Brief Record of Proceedings)

Wednesday, August 7, 2002/Sravana 16, 1924
(Saka)

No. 251

11 A.M.

STARRED QUESTIONS

Starred Question No. 341 was orally answered. Due to interruptions in the House, Starred Question Nos. 342 +IBM-360 put down in the Order Paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3514 +IBM- 3676 and 3678 +IBM- 3682 would be printed in the official report for the day.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

11.06 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th August, 2002).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Thursday, August 8, 2002/Sravana 17, 1924 (Saka)

No. 252

11 A.M.

1. References by the Speaker

(i) The Speaker made reference to the terrorist attack on Amarnath Pilgrims on 6 August, 2002 in which nine pilgrims were killed and several injured near Pahalgam, Jammu and Kashmir.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the deceased.

(ii) The Speaker also made reference to the achievement of Indian sports persons in the recently concluded Seventeenth Commonwealth Games at Manchester, United Kingdom.

The House joined him in congratulating sports-persons at their glorious success in bringing laurels to the country.

(iii) The Speaker also made reference to the sixtieth anniversary of the +IBg-Quit India Movement+IBk- and paid homage to Mahatma Gandhi .

11.04 A.M.

2. STARRED QUESTIONS

Starred Question Nos. 361 and 362 were orally answered. Due to interruptions in the House, Starred Question Nos. 363 -380 and Short Notice Question No. 1 put down in the Order Paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3683 +IBM- 3912 would be printed in the official report for the day.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th August, 2002).

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)
Friday, August 9, 2002/Sravana 18, 1924 (Saka)

No. 253

11 A.M.

1. Reference by the Speaker

The Speaker made reference to the 57th anniversary of the dropping of atomic bombs on Japanese Cities of Hiroshima and Nagasaki.

Thereafter, members stood in silence for a short while in memory of the victims of the atomic holocaust.

11.02 A.M.

2. STARRED QUESTIONS

Starred Question No. 381 was orally answered. Due to interruptions in the House, Starred Question Nos. 382 -400 put down in the Order Paper for the day could not be called for oral answer. These were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3913 +IBM- 4136 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re- assembled at 12 Noon)

3. Papers Laid on the Table:

The following papers were laid on the Table:-

(1) A copy of the Cost and Works Accountants (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No. F.No.G/18-CWAI/2000/No. CWR (1) 2002 in Gazette of India dated the 26th June, 2002 under sub-section (5) of section 39 of the Cost and Works Accountants Act, 1959.

(2) A copy of the Company Law Board (Fees on Applications and Petitions) Amendment Rules, 2002 (Hindi and English versions) published in Notification No.G.S.R. 510 (E) in Gazette of India dated the 22nd July, 2002 under sub-section (3) of section 642 of the Companies Act, 1956.

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 292(E) published in Gazette of India, dated the 19th April, 2002 together with an explanatory memorandum seeking to operationalise the Advance Licence Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notification No. G.S.R. 450 (E) dated the 26th June, 2002.

(ii) G.S.R. 293(E) published in Gazette of India, dated the 19th April, 2002 together with an explanatory memorandum seeking to operationalise the Export Promotion Capital Goods Scheme announced in EXIM Policy 2002-2007 to come into force with effect from 1st April, 2002.

(iii) G.S.R. 298(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to operationalise the Duty Entitlement Pass Book Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002.

(iv) G.S.R. 299(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to operationalise the Duty Free Remission Certificate Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notification No. G.S.R. 331(E) dated the 7th May, 2002.

(v) G.S.R. 300(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to operationalise the Advance Licence for Deemed Export Scheme announced in EXIM policy 2002-2007 to come into force with effect from 1st April, 2002, together with a corrigendum thereto published in Notification No. G.S.R. 451(E) dated the 26th June, 2002.

(vi) G.S.R. 301(E) published in Gazette of India, dated the 22nd April, 2002 together with an explanatory memorandum seeking to amend Notification

No. 21/2002-Cus., dated the 1st March, 2002.

(vii) G.S.R. 302(E) published in Gazette of India, dated the 24th April, 2002 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.

(viii) S.O. 797(E) published in Gazette of India, dated the 26th July, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(ix) S.O. 798(E) published in Gazette of India, dated the 26th July, 2002 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

(i) The Income-Tax (Sixth Amendment) Rules, 2002 published in Notification No. S.O.494 (E) in Gazette of India, dated the 7th May, 2002, together with an explanatory note.

(ii) The Income-tax (Seventh Amendment) Rules, 2002 published in Notification No. S.O.620 (E) in Gazette of India, dated the 10th June, 2002, together with an explanatory note.

(iii) The Income-Tax (Twelfth Amendment) Rules, 2002 published in Notification No. S.O.658 (E) in Gazette of India, dated the 21st June, 2002, together with an explanatory note.

(iv) The Income-Tax (Fourteenth Amendment) Rules, 2002 published in Notification No. S.O.724 (E) in Gazette of India, dated the 10th June, 2002, together with an explanatory note.

(v) The Income-tax (Tenth Amendment) Rules, 2002 published in Notification No. S.O.644 (E) in Gazette of India, dated the 19th June, 2002, together with an explanatory memorandum.

(vi) S.O. 645 (E) published in Gazette of India dated the 19th June, 2002 together with an explanatory memorandum specifying the International Crops Research Institution of the Semi-Arid Tropics for the purpose of clause (10C) of section 10 of the Income-tax, 1961 in respect of

assessment year 2002-2003 and subsequent assessment years.

(vii) The Income-tax (Eleventh Amendment) Rules, 2002 published in Notification No. S.O.646 (E) in Gazette of India, dated the 19th June, 2002, together with an explanatory memorandum.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

(i) G.S.R. 402 (E) published in Gazette of India, dated the 3rd June, 2002 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE, dated the 1st March, 2002.

(ii) G.S.R. 434 (E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 6/2002-CE, dated the 1st March, 2002.

(iii) G.S.R. 435 (E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 14/2002-CE, dated the 1st March, 2002.

(iv) G.S.R. 441 (E) published in Gazette of India, dated the 21st June, 2002 together with an explanatory memorandum seeking to amend Notification No. 29/2002-CE, dated the 13th May, 2002.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R. 436 (E) published in Gazette of India, dated the 18th June, 2002 together with an explanatory memorandum seeking to amend Notification No. 21/2002-Cus., dated the 1st March, 2002, so as to extend exemption from additional duty of customs on naphtha supplied to five power plants of NTPC.

(ii) G.S.R. 506 (E) published in Gazette of India, dated the 22nd July, 2002 together with an explanatory memorandum seeking to amend Notification No. 91/2001-Cus., dated the 7th September, 2001.

(iii) G.S.R. 518 (E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Thermal Sensitive

Paper (TSP) originating in or exported from People+IBK-s Republic of China and imported into India, as recommended by the designated authority.

(iv) G.S.R. 520 (E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to impose final anti-dumping duty on acrylic yarn, originating in or exported from Nepal and imported into India.

(v) G.S.R. 521 (E) published in Gazette of India, dated the 24th July, 2002 together with an explanatory memorandum seeking to rescinds the notification No. 105/2001 +IBM- Cus., dated the 10th October, 2001.

(7) A copy of the Securities and Exchange Board of India (Mutual Fund) (Second Amendment) Regulations, 2002.(Hindi and English versions) published in Notification No. S.O. 625 (E) in Gazette of India, dated the 11th June, 2002 under section 31of the Securities and Exchange Board of India Act, 1992.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873

(i) The Post Office Savings Bank (General) (Amendment) Rules, 2002 published in Notification No. G.S.R. 348 (E) in Gazette of India dated the 10th May, 2002.

(ii) The Post Office Savings Account (Amendment) Rules, 2002 published in Notification No. G.S.R. 349 (E) in Gazette of India dated the 10th May, 2002.

(iii) The Post Office (Monthly Income Account) Second Amendment Rules, 2002 published in Notification No. G.S.R. 350(E) in Gazette of India dated the 10th May, 2002.

(iv) The Post Office Savings Account (Second Amendment)Rules, 2002 published in Notification No. G.S.R. 431(E) in Gazette of India dated the 14th June, 2002.

(v) The Post Office Recurring Deposit (Second Amendment) Rules, 2002 published in Notification No. G.S.R. 514(E) in Gazette of India dated the 23rd July, 2002.

(9) A copy of the Benares State Bank Limited (Amalgamation with Bank of Baroda) Scheme, 2002 (Hindi and English versions) published in Notification No. S.O. 648 (E) in Gazette of India dated the 19th June, 2002 under sub-section (11) of section 45 of the

Banking Regulation Act, 1949 together
with a corrigendum thereto published in Notification No.
S.O.649(E) dated the 19th June, 2002. .

(10) A copy of the Statement (Hindi and English versions)
indicating the results of market borrowings
by the Central Government during the year 2001-2002.

(11) A copy each of the following Annual Reports (Hindi
and English versions) under sub-section (8)
of Section 10 of the Banking Companies (Acquisition and
Transfer of Undertakings) Act, 1970 and
1980 :-

(i) Report on the working and activities of the Indian
Overseas Bank for the year 2001-2002,
alongwith Accounts and Auditor+IBk-s Report thereon.

(ii) Report on the working and activities of the Syndicate
Bank for the year 2001-2002, alongwith
Accounts and Auditor+IBk-s Report thereon.

(iii) Report on the working and activities of the Canara
Bank for the year 2001-2002, alongwith
Accounts and Auditor+IBk-s Report thereon.

(iv) Report on the working and activities of the Vijaya
Bank for the year 2001-2002, alongwith
Accounts and Auditor+IBk-s Report thereon.

(v) Report on the working and activities of the Andhra
Bank for the year 2001-2002, alongwith
Accounts and Auditor+IBk-s Report thereon.

(12) A copy of the Annual Report (Hindi and English
versions) of the State Bank of India for the
year 2001-2002, alongwith Audited Accounts and
Auditor+IBk-s Report thereon under sub-section (4)
of section 40 of the State Bank of India Act, 1955.

(13) A copy each of the Annual Reports (Hindi and
English versions) of the State Bank of
Hyderabad and State Bank of Indore for the year 2001-
2002, alongwith Audited Accounts and
Auditor+IBk-s Report thereon under sub-section (3) of
section 43 of the State Bank of India
(Subsidiary Banks) Act, 1959.

(14) A copy of the Tea Board [Recruitment and
Conditions of Service of Deputy Director of Tea
Development (Plantation)] By-laws, 2001 (Hindi
and English versions) published in Notification No.
11(5)/Estt./85 in gazette of India dated the 26th
January, 2002 under sub-section (4) of Section 50 of
the Tea Act, 1953.

4. Joint Committee on Stock Market Scam and Matters Relating Thereto Motions +IBM-

(i) Regarding Extension of Time

Shri Prakash Mani Tripathi moved the following motion :-

+IBw-That this House do further extend upto the end of the Winter Session of 2002, the time for presentation of the Report of the Joint Committee on Stock Market Scam and Matters Relating Thereto.+IB0-

The motion was adopted.

(ii) Regarding Filling up of Vacancy

Shri Prakash Mani Tripathi moved the following motion :-

+IBw-That this House do appoint Shri Anandrao Vithoba Adsul to the Joint Committee on Stock Market Scam and Matters Relating thereto in the vacancy caused by the resignation of Shri Anant G. Geete+IB0-

The motion was adopted.

12.04 P.M.

5. The Railway Budget

Time taken : 10 mts.

The following items of business were taken up together :-

(i) Supplementary Demands for Grants for Railways +IBM- 2002 -3003

(ii) Demands for Excess Grants (Railways) +IBM- 1999 +IBM-2000

(iii) Resolution +IBM- Adopted

Shri Nitish Kumar moved the following resolution :-

+IBw-That this House approves the recommendations contained in Paragraphs 54, 55, 59, 60, 61, 64 and 65 of the Fifth Report of the Railway Convention Committee (1999) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 26.02.2002.+IB0-

The Resolution was adopted.

The Supplementary Demand for Grant No. 16 for the amounts shown under column 3 of the printed

List of Supplementary Demand for Grant (Railways) for 2002 +IBM- 2003, was voted in full.

All the Demands for Excess Grants Nos. 2, 6 and 10 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) 1999 +IBM- 2000, were voted in full.

6. Government Bill +IBM- Introduced

The Appropriation (Railways) No. 3 Bill, 2002.

7. Government Bill +IBM- Passed

The Appropriation (Railways) No. 3 Bill, 2002.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

8. Government Bill +IBM- Introduced

The Appropriation (Railways) No. 4 Bill, 2002.

9. Government Bill +IBM- Passed

The Appropriation (Railways) No. 4 Bill, 2002.

The motion for consideration moved by Shri Nitish Kumar was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nitish Kumar.

The motion was adopted and the Bill was passed.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12. 14 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday,
the 12th August, 2002).*

G.C. MALHOTRA,
Secretary-General.

LOK SABHA

Bulletin-Part I

(Brief Record of Proceedings)

Monday, August 12, 2002/Sravana 21, 1924
(Saka)

No. 254

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 401 - 420 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Questions Nos. 4137 +IBM- 4366 would be printed in the official report for the day.

11.02 A.M.

2. Observation by the Speaker

The Speaker made the following observation:-

11.06 A.M.

3. National Song

The National Song was played.

(Lok Sabha adjourned sine-die at 11.07 A.M.)

G.C. MALHOTRA,
Secretary-General.